Norm Committee Minutes of the Meeting No.10/19 scheduled on 31.01.2019 under the Chairmanship of Shri K.C. Rout, Addl. DGFT

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The following Members of the Committee were present in the meeting:-

(i) Shri Nand Lal, Consultant, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi

(ii) Shri Shaish Kumar, Consultant.

(iii) Shri D.N. Mathur, Consultant.

The Committee first considered the minutes of the Norms Committee Meeting No.9/19 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations/Observations received from the concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. The U. O. No. / O.M. No. of the scanned copy is reflected in the Minutes.

Case No. M- 326 NC No. 10/19 Date : 31.01.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/141/AM19/DES-IV RLA. No. 34/24/40/277/AM18 Lic. No. 3410044086 dt.26.04.2018

The Committee considered the case as per agenda and decided to defer the case. D/L dated 22.11.2018. Reminder letter e mail 11.01.2019 issued by DGFT, reply received from the firm. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M- 327 NC No. 10/19 Dated 31.01.2019	M/s. Excel Crop Care Limited, Mumbai F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/426/AM19 AA No. 0310823297 dt 27.08.2018

The Committee considered the case as per agenda and decided to defer the case as per decision taken. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M-328 NC No. 10/19 Date 31.01.2019	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/667/AM17/DES-IV RLA. No. 08/24/40/93/AM17 Lic. No. 0810138210 dt.03.08.2018

The Committee considered the case as per agenda and decided to defer the case for want of information from the firm. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter 10.01.2019 issued by DGFT. File sent to T.A .and the case is re-listed on 28.02.2019.

Case No. M-329 NC No. 10/19 Date 31.01.2019	M/s. Gargi Huttenes Albertus Pvt. Ltd., Mumbai F. No. 01/83/171/22/AM19/DES-IV RLA No. 03/94/40/628 Lic. No. 0310817407 dt.29.11.2017

The Committee considered the case as per agenda and decided to defer the case. D/L dated

04.10.2018 issued by DGFT. Reminder letter e mail dt.10.01.2019 issued by DGFT. Final reminder dated 11.02.2019 issued by DGFT. And the case may be re-listed on 28.02.2019.

Case No. M- 330 NC No. 10/19 Dated 31.01.2019	M/s. Galaxy surfactants Limited Mumbai F. No. 01/83/50/410/AM18/DES-IV RLA No. 03/94/40/325/AM18 AA No. 0310815144 dt14.08.2017

The Committee considered the case as per agenda and decided to defer the case D/L dated 02.11.2018 issued by Deptt. of IPP. Reminder letter e mail 10.01.2019.. Accordingly, the case is re-listed on 28.02.2019.

Case No. M- 331 NC No. 10/19 Dated 31.01.2019	M/s. Angiplast (Pvt., Limited Ahmedabad F. No. 01/83/171/44/AM19/DS-IV RLA No. 08/24/040/130/AM19 AA No. 0810143267 dt 1608.2018

The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm. D/L e mail dated 10.01.2019 issued by DGFT. Final reminder dated 12.02.2019 issued by DGFT. Reply received from the firm. Accordingly, the case is re-listed on 28.02.2019.

Case No. M-332 NC No. 10/19 Dated: 31.01.2019	M/s. Acrysil Ltd., Mumbai F. No. 01/83/50/25/AM19/DES-IV RLA No. 03/94/40/793/AM18 AA No. 0310818541 dated 16.01.2018

The Committee considered the case as per agenda for enhancement of norms. During the meeting No.10/19 dated 31.01.2019,the Committee decided to enhance the norms approved in Meeting No. 03/83 dated 15.06.2018 without any other change in the decision taken by NC in its Meeting No. 03/83 dated 15.06.2018 as under:-

S.No	Import Description	Qty. as per AA in Kg	Decision of NC M.No. 3/83 dated 15.06.2018	Import item recommended with Qty.to be allowed Kg
1	Coated Silica	557478.400	510694 Kg	538523.7 Kg
2	Trimethylol Propane Trimethacrylate (Trim/Tmptma)	3825.510	3503.7 Kg	3695.4 Kg
3	Pigments	1477.810	1353.6 Kg	1427.5 Kg
4	Peroxide(Dilauroyl Peroxidr(LP) Bis(4-+-Butylcyclohexy)	2984.100	2733.3 Kg	2882.5 Kg
5	Polymethyl Methacrylate (PMMA)	38588.280	35346.6 Kg	37276.0 Kg
6	Methyl Methacrylate	149257.650	136720 Kg	144182.8 Kg
7	Hardner and Laquar	336.000	307.7 Kg	324.5 Kg
8	Plumbing Kit	21000.000	Net to Net	Net to Net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-333 NC No. 10/19 Dated: 31.01.2019	M/s. Acrysil Ltd., Mumbai F. No. 01/83/50/924/AM19/DES-IV RLA No. 03/94/40/697/AM18 AA No. 0310809270 dt. 23.11.2016

The Committee considered the case as per agenda for enhancement of norms. During the meeting No.10/19 dated 31.01.2019, the Committee decided to enhance the norms approved in Meeting No. 03/83 dated 15.06.2018 without any other change in the decision taken by NC in its Meeting No. 03/83 dated 15.06.2018 as under:-

S.No	Import Description	Qty. as per AA in Kg	Decision of NC M.No. 3/83 Dated 15.06.2018	Import item recommended with Qty. to be allowed in Kg.
1	Coated Silica	184950.000	16414 Kg	178661.7 Kg
2	Fumed Silica	105.390	96.53 Kg	101.80 Kg
3	Trimethylol Propane Trimethacrylate (Trim/Tmptma)	1268.940	1162.34 Kg	1225.8 Kg
4	Pigments	490.280	449.10 Kg	473.61 Kg
5	Peroxide(Dilauroyl Peroxidr(LP) Bis(4-+-Butylcyclohexy)	990.240	907.05 Kg	956.57 Kg
6	Titanium Dioxide Tio2	1583.420	1450.41 Kg	1529.58 Kg
7	Polymethyl Methacrylate (PMMA)	12802.020	11726.60 Kg	12366.73 Kg
8	Methyl Methacrylate	49518.050	45358.40 Kg	47834.3 Kg
9	Hardner and Laquar	111.510	102.13 Kg	107.72 Kg
10	Plumbing Kit	2500.000	Net to net	Net to net

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. M- 336 NC No. 10/19 Dated 31.01.2019	M/s. Kaleesuwari Refinery and Industry Pvt Ltd., Hyderabad 01/83/171/20/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. The application forwarded to the National Bio fuel Coordination for their comments issued by DGFT and the case is re-listed on 28.02.2019.

Case No. M-337 NC No. 10/19 Date 31.01.2019	M/s. Shital Industries Pvt Ltd., Ahmedabad F. No. 01/83/50/567/AM16/DES-IV/Pt. RLA. No. 08/24/40/105/AM16 Lic. No. 0810135687 dt.17.07.2015

The Committee considered the case as per agenda and decided to defer the case. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter 10.01.2019 issued by DGFT. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M-338 NC No. 10/19 Date 31.01.2019	M/s. Proec Energy Limited New Delhi F. No. 01/83/50/13/AM18/DES-IV/Pt. RLA. No. 05/24/040/590/AM17 Lic. No. 0510401921 dated 10.3.2017

The Committee considered the case as per agenda and decided to defer the case. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter 10.01.2019 issued by DGFT. Reply received from the firm. and the case is re-listed on 28.02.2019.

Case No. M-339 NC No. 10/19 Date 31.01.2019	M/s. Proec Energy Limited New Delhi F. No. 01/83/50/180/AM18/DES-IV/Pt. RLA. No. 05/24/040/590/AM17 Lic. No. 0510402427 dated 03.05.2017

The Committee considered the case as per agenda and decided to defer the case. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter dated 10.01.2019 issued by DGFT. Reply received from the firm. Accordingly, the case is re-listed on 28.02.2019.

Case No. M-340 NC No. 10/19 Date 31.01.2019	M/s. Proec Energy Limited New Delhi F. No. 01/83/50/656/AM16/DES-IV RLA. No. 05/24/040/2410/AM16 Lic. No. 0510395317 dated 14.08.2015

The Committee considered the case as per agenda and decided to defer the case. D/L letter dated 14.12.2018 issued by DGFT. Reminder letter 10.01.2019 issued by DGFT. Reply received from the firm. Accordingly, the case is re-listed on 28.02.2019.

Case No. M- 3 41 NC No. 10/19 Dated 31.01.2019	M/s Matangi Industries LLP, Ahmedabad F. No. 01/83/171//AM19/DES-IV RLA No. 0824/40/386/AM13 AA No. 0810120504 dt 25.04.2013

The Committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Qty.	Import Item	Qty.
Polysorbate 80 (MAGANON PS 80)	1 Kg	1. Sorbitan Mono oleate 2. Ethylene Oxide	0.327 Kg 0.493 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-342 NC No. 10/19 Dated 31.01.2019	M/s. Cropnosys India Pvt Limited, Mumbai F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/527/AM19 AA No. 03108239571 dt 24.09.2018

The Committee considered the case as per agenda and decided to defer the case. D/L letter dated 28.01.2019 issued by DGFT. Reminder letter dated 12.02.2019 issued by DGFT. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M-343 NC No. 10/19 Dated 31.01.2019	M/s Nocil Limited, Mumbai F. No. 01/83/171//AM19/DES-IV RLA No. 03/95/040/483/AM19 AA No. 0310823545 dt 05.09.2018

The Committee considered the case as per agenda and decided to defer the case. D/L letter dated 28.01.2019 issued by DGFT. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M-344 NC No. 10/19 Dated 31.01.2019	M/s Spak Orgochem (India) Pvt Ltd., Mumbai RLA No. 03/95/040/855/AM19

The Committee considered the case as per agenda and decided to defer the case as per decision taken by Committee. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M-345 NC No. 10/19 Dated 31.01.2019	M/s Nirma Limited,Ahmedabad F. No. 01/83/162/00017/AM18/DES-IV

The Committee considered the case as per agenda and decided to defer the case and as per decision taken by Committee. D/L dated 06.02.2019 was issued to the firm and also application forwarded the O/o Chemexcil dated 06.02.2019 for their comments. Accordingly, the case is re-listed on 28.02.2019.

Case No. M-346 NC No. 10/19 Dated 31.01.2019	M/s Merino Industries Ltd., Hqrs. F.No. 01/83/171/54/AM19/DES-IV

The Committee considered the case as per agenda and decided to defer the case and as per decision taken by Committee. D/L dated 06.02.2019 was issued to the firm and also application forwarded to the O/o Chemexcil dated 06.02.2019 for their comments and the case is re-listed on 28.02.2019.

Case No. M-347 NC No. 10/19 Dated 31.01.2019	M/s Merino Industries Ltd., Hqrs. F.No. 01/83/171/55/AM19/DES-IV

The Committee considered the case as per agenda and decided to defer the case and as per decision taken. D/L dated 06.02.2019 was issued to the firm and also application forwarded the O/o Chemexcil dated 06.02.2019 for their comments. and the case is re-listed on 28.02.2019.

Case No. M- 348 NC No. 10/19 Date 31.01.2019	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/50//43/AM18/DES-IV RLA. No. 6/24/40/27/AM18 Lic. No. 0610038700 dated 27.09.2017

The Committee considered the case as per agenda and decided to remove the condition imposed in meeting No. 6/19 dated 19/9/2018 against the export description (Containing Copper Carbonate Min.29.2% and Calcined alumina 22%)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-349 NC No. 10/19 Dated 31.01.2019	M/s Clearock Enterprises Pvt Ltd., Mumbai F. No. 01/83/50/158/AM19/DES-IV R A..F.No. 07/24/40/194/AM13 AA No.0710089948 dated 31.07.2012

The Committee considered the case as per agenda and decided to defer the case as per decision taken by Committee. D/L dated 12.02.2019 was issued to the firm. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M-350 NC No. 10/19 Dated 31.01.2019	M/s Reliance Industries Limited HQ.F. No. 01/83/50/138/AM19/DES-IV R A..F.No. 3/95/40/908/AM18 AA No. 0310819334 dated 22.02.2018

The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty.
Reaction Initiator-RELD 5000	100.00 M.T/kg	Para Iso Propoxy ethy benzoate (RELD 1000)	0.907 Kg
		Cyclohexyl methyldimethoxy silane (C-Donor)	0.111 Kg

RA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-351 NC No. 10/19 Date 31.01.2019	M/s. Johnson Matthey Chemicals India Pvt. Ltd., Kanpur F. No. 01/83/50/439/AM18/DES-IV RLA. No. 6/24/40/26/AM18 Lic. No. 0610038699 dated 27.09.2019

The Committee considered the case as per agenda and decided to remove the condition imposed in meeting No. 6/19 dated 19/9/2018 against the export description (Containing Copper Carbonate Min.81.5%)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-352 NC No. 10/19 Date 31.01.2019	M/s. Bodal Chemicals Limited HQ F. No. 01/83/50/137/AM19/DES-IV RLA. No. 8/24/40/352/AM18 Lic. No. 0810142151 dated 15.03.2018

The Committee considered the case as per agenda and decided to defer the case as per decision taken by Committee. D/L dated 15.02.2019. File sent to T.A. The case is re-listed for 28.02.2019.

Case No. M-353 NC No. 10/19 Date 31.01.2019	M/s. SMI Coated Products Pvt. Limited, Mumbai HQ F. No. 01/83/50/00526/AM19 RLA. No. 03/95/040/00608/AM19 Lic. No. 0310823979 dated 25.09.2018

The Committee considered the case as per agenda for amendment in description of export and Import item, which was ratified in the meeting on No.8/83 dated 28.11.2018. The Committee decided to amend the description of export and import item as under.

Export item

Export item as per AA	As per NC M. No. 08/83/ dt.28.11.2018	Export item amendment made by Committee
Self Adhesive Paper (158 gsm+10%) -1 Sq. meter	Self Adhesive (148 gsm=+/-10%) One side coated paper 1 Kg	Self Adhesive Paper (158 gsm+/-10%) 1 Sq. meter +

Import item

Import item as per AA	As per NC M. No. 08/83/ dt.28.11.2018	Import item amendment made by Committee
Import item (Sr. no.1)	Thermal Paper in Jumbo Roll (70 gsm +/-10%)	One side coated Paper (CIS Paper)80 gsm+/-10% 1.04 Sq meter
Import item (Sr. no.3)	Glassine Paper (60gsm+/-10%) 1.04 Kg	Glassine Paper (60gsm+/-10%) 1.04 Sq meter

All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-354 NC No. 10/19 Date 31.01.2019	M/s. Sunflag Chemicals Pvt Ltd., New Delhi HQ F. No. 01/83/50/741/AM17/DES-IV RLA. No. 05/24/040/00336/AM17 Lic. No. 0510395964 dated 16.01.2015

The Committee considered the case as per agenda and decided to defer the case as per decision taken by Committee. File sent to T.A and the case is re-listed for 28.02.2019.

Case No. M-355 NC No. 10/19 Date 31.01.2019	M/s. Sunflag Chemicals Pvt Ltd., New Delhi HQ F. No. 01/83/50/1033/AM17/DES-IV RLA. No. 05/24/040/00580/AM17 Lic. No. 0510401603 dated 13.02.2017

The Committee considered the case as per agenda and decided to defer the case as per decision taken by Committee. D/L dated 12.02.2019 was issued to the firm. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M-356 NC No. 10/19 Date 31.01.2019	M/s. ARCL Organics Ltd., Kolkata HQ F. No. 01/83/50/121/AM19/DES-IV RLA. No. 02/24/040/00198/AM18 Lic. No. 02102082063 dated 08.03.2018

The Committee considered the case as per agenda and decided to defer the case as per decision by Commitee.. File sent to T.A. and the case is re-listed on 28.02.2019.

Case No. M-357 NC No. 10/19 Date 31.01.2019	M/s. SMI Coated Products Pvt. Limited, Mumbai HQ F. No. 01/83/50/00524/AM19 RLA. No. 03/95/040/00604/AM19 Lic. No. 0310823874 dated 19.09.2018

The Committee considered the case as per agenda and decided to correct Advance Authorisation Licence No. 0310823874 instead of 03108123874. All other conditions of norms ratified earlier will remain unchanged.

Case No. M-358 NC No. 10/19 Dated: 31.01.2019	M/s. Hubergroup India Pvt Ltd., Vapi F. No. 01/83/171/22/AM19/DES-IV

Decision: The Committee considered the case as per agenda and decided to amendment in description of export item, Based on the written recommendation of Deptt. of IIP vide their U.O. No.7/89/2017-TSW dated 6.7.2018, uploaded along with these minutes or as the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical authority is placed at the end on this document. (Page No.67).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 359 NC No. 10/19 Date : 31.01.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/32/AM19/DES-IV F.No. 01/83/50/35/AM19/DES-IV RLA. No. 34/24/40/236/AM18 RLA. No. 34/24/40/195/AM18 Lic. No. 3410043772 dated 03.01.2018 Lic. No. 3410043669 dated 04.12.2017

The Committee considered the case as per agenda and decided to defer the case as per decision taken by Committee. D/L dated 28.12.2018 was issued to the firm. Reply received from the firm. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M- 360 NC No. 10/19 Date : 31.01.2019	M/s. Rubamin Ltd., Vadodara F. No. 01/83/50/478/AM18/DES-IV F.No. 01/83/50/479/AM19/DES-IV RLA. No. 34/24/40/110/AM18 RLA. No. 34/24/40/131/AM18 Lic. No. 3410043461 dated 11.09.2018 Lic. No. 3410043462 dated 11.09.2017

The Committee considered the case as per agenda and decided to defer the case as per decision taken by Committee. D/L dated 28.12.2018 was issued to the firm. Reply received from the firm.. File sent to T.A and the case is re-listed on 28.02.2019.

Case No. M- 361 NC No. 10/19 Date : 31.01.2019	M/s. Hindustan Platinum Pvt Ltd.,Mumbai F.No. 01/83/171/30/AM19/DES-IV RA F.No. 03/94/40/857/AM18 License No. 0310818812 dated 31.01.2018

The Committee considered the case as per agenda and discussed the request of the firm for fixation of norms, during the meeting on 31.01.2019. The Committee decided to ratify the norms on net to net with accountability.

Export item	Qty.	Import item	Qty.
"Gold Chloride (Gold Content 20%-55%)	1 Kg	Gold	1.00 kg/kg content of Gold contained in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M- 362 NC No. 10/19 Date : 31.01.2019	M/s. Rex –Tone Industries Ltd., F.No. 01/83/50/67/AM19/DES-IV RA F.No. 03/95/040/1060/AM18 License No. 03100819598 dated 07.03.2018

The Committee considered the case as per agenda and decided to defer the case and decided to call personal hearing before committee and they were informed to come on next norm committee meeting.

Case No. M- 363 NC No. 10/19 Date : 31.01.2019	M/s. Rex –Tone Industries Ltd., F.No. 01/83/50/164/AM18/DES-IV RA F.No. 03/95/040/0001/AM18 License No. 03100813079 dated 05.05.2017

The Committee considered the case as per agenda and decided to defer the case and decided to call personal hearing before committee and they were informed to come on next norm committee meeting.

Case No. M- 364 NC No. 10/19 Date : 31.01.2019	M/s. M.G. Polyblends Delhi F.No. 01/83/50/863/AM17/DES-IV RA F.No. 03/95/040/569/AM16 (2) 05/24/040/568/AM16 -16 (05/24/040/391/AM-17 License No. 0510397762 dated 01.02.2016 (ii) 0510397761 dat 1.03.2016 (3) 0510400446 dated 22.11.2016

Representative of the appeared before the committee. The Committee directed him to produce the documents. Letter has been issued and the case is re-listed on 28.02.2019.

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 10/83-ALC1/2018 **MEETING DATE** : 31.01.2019

1	**Case No.:40/10/83-ALC1/2018**	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00760/AM19/	RLA File :08/24/040/00103/AM16/	Lic.No/Date:0810136189 06.10.2015	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. . File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

2	**Case No.:41/10/83-ALC1/2018**	Party Name: MATANGI INDUSTRIES LLP	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00761/AM19/	RLA File :08/24/040/00104/AM16/	Lic.No/Date:0810136188 06.10.2015	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

3	**Case No.:26/9/83-ALC1/2018**	Party Name: MAHAK DYECHEM INDUSTRIES	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00663/AM19/	RLA File :08/24/040/00186/AM16/	Lic. No/Date:0810137340 01.03.2016	Defer Date:

Decision : The Committee considered the case as per and Committee decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Reactive Black DNN (Reactive Black NBG) (Reactive Black WM) (Dye content 60%)	1 KG	Acetanilide Base Vinyl Sulphone Ester	0.342 Kg
		H Acid	0.1296 Kg
		J Acid	0.0582 Kg
		Sodium Nitrite	0.090 Kg
		Mata Phenylene Diamine4 Sulphonic Acid	0.030 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NC COMMITTEE.

4	**Case No.:27/9/83-ALC1/2018**	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00664/AM19/	RLA File :08/24/040/00273/AM16/	Lic.No/Date:0810137339 01.03.2016	Defer Date:

Decision : The Committee considered the case as per and Committee decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Reactive Black DNN (Reactive Black NBG) (Reactive Black WM) (Dye content 60%)	1 KG	Acetanilide Base Vinyl Sulphone Ester	0.342 Kg
		H Acid	0.1296 Kg
		J Acid	0.0582 Kg
		Sodium Nitrite	0.090 Kg
		Mata Phenylene Diamine4 Sulphonic Acid	0.030 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	**Case No.:92/6/83-ALC1/2018**	Party Name: KRISHNA LAMICOAT PVT. LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Rejected**
	HQ File :01/83/050/00460/AM19/	RLA File :07/24/040/00136/AM17/	Lic.No/Date:0710110076 12.07.2016	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 03.10.2018.

6	**Case No.:34/7/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00504/AM19/	RLA File :03/95/040/00273/AM17/	Lic.No/Date:0310806203 13.07.2016	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 14.01.2019. Final reminder issued on11.2.2019 and the case is re-listed for 28.02.2019.

7	**Case No.:35/7/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00505/AM19/	RLA File :03/95/040/00155/AM17/	Lic.No/Date:0310806207 13.07.2016	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 11.02.2019 issued by DGFT and the case is re-listed for 28.02.2019.

	Case No.:51/10/83-ALC1/2018	Party Name: FLOW TECH CHEMICALS PVT. LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
8	HQ File :01/83/050/00771/AM19/	RLA File :05/23/040/00314/AM17/	Lic.No/Date:0510400252 25.10.2016	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and the file sent to Deptt. of IIP and the case is re-listed for 28.02.2019.

	Case No.:76/9/83-ALC1/2018	Party Name: ASTEC LIFESCIENCES LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00713/AM19/	RLA File :03/81/040/00284/AM17/	Lic.No/Date:0310810298 04.01.2017	Defer Date:

9 **Decision :** The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Diketone (2,4-Dichlorophenyl Methyl Ketone)	1 Kg	Meta Dichloro Benzene	As applied by the firm
		Acetyl Chloride	As applied by the firm

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:24/5/83-ALC1/2017	Party Name: RELIABLE SERVICES	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00268/AM18/	RLA File :17/24/040/00007/AM18/	Lic.No/Date:1710006605 25.04.2017	Defer Date:

10 **Decision :** The Committee considered the case as per agenda and decided to approve as applied for on one time basis only. The firm should submit GST document as proof for their requirement of Import for export of Color Chips /Card in all future cases.

A concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:25/8/83-ALC1/2018	Party Name: TARAK CHEMICALS LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
11	HQ File :01/83/050/00573/AM19/	RLA File :34/24/040/00073/AM18/	Lic.No/Date:3410043312 23.06.2017	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. IIP and the case is re-listed for 28.02.2019.

12	**Case No.:39/9/83-ALC1/2018**	Party Name: PYROTEK INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00676/AM19/	RLA File :31/83/040/00040/AM18/	Lic. No/Date:3110066805 05.07.2017	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to ratify the following norms as under:-

Export item	Qty.	Import item	Qty.
FLUX PROMAG RI or FLUX PROMAG PI	1 Kg	Anhydrous Magnesium Chloride Block Or Magnesium Chloride Anhydrous Block OR Mag Chloride Anhydrous Block Part No. MgCl2, CAS No. - 7786-30-3 Potassium Chloride Technical Grade (NOT for fertiliser related use) Part No. KCl, CAS NO. - 7447-40-7	0.4429 Kg 0.5757 Kg
FLUX PROMAG SI or FLUX PROMAG PSI	1 Kg	Anhydrous Magnesium Chloride Block Or Magnesium Chloride Anhydrous Block OR Mag Chloride Anhydrous Block Part No.MgCl2, CAS No. - 7786-30-3 Potassium Chloride Technical Grade (NOT for fertiliser related use) Part No.KCl, CAS NO. - 7447-40-7	0.618 Kg 0.404 Kg
FLUX PROMAG NI or FLUX PROMAG PNI or FLUX FUSAL 1956	1 Kg	Anhydrous Magnesium Chloride Block Or Magnesium Chloride Anhydrous Block OR Mag Chloride Anhydrous Block Part No. MgCl2, CAS No. - 7786-30-3	0.5665 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

13	**Case No.:108/1/83-ALC1/2018**	Party Name: GRINDWELL NORTON LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Rejected**
	HQ File :01/83/050/00005/AM19/	RLA File :03/94/040/00721/AM18/	Lic.No/Date:0310818489 15.01.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case and the firm did not reply the deficiency letter issued by DGFT on 28.09.2018.

14	**Case No.:107/1/83-ALC1/2018**	Party Name:VIRAT EXPORTS P.LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Rejected**
	HQ File :01/83/050/00004/AM19/	RLA File :05/24/040/00598/AM18/	Lic.No/Date:0510405763 28.02.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 28.09.2018.

15	**Case No.:27/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00122/AM19/	RLA File :05/24/040/00556/AM18/	Lic.No/Date:0510405871 14.03.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O. issued 29.06.2018, subsequent reminder on 30.7.2018, 28.08.2018 and 04.10.2018. The D.O. Letter 10.01.2019 and final reminder dated 13.02.2019.and the case is re-listed for 28.02.2019.			

16	**Case No.:28/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00123/AM19/	RLA File :05/24/040/00584/AM18/	Lic.No/Date:0510405885 16.03.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited,U.O. issued 26.06.2018,subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. D.O letter dated 10.12.2018 issued by DGFT and the case re-listed for 28.02.2019			

17	**Case No.:13/3/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00108/AM19/	RLA File :05/24/040/00638/AM18/	Lic.No/Date:0510405970 26.03.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited,U.O. issued 26.06.2018,subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. D.O letter dated 10.12.2018 issued by DGFT and the case re-listed for 28.02.2019			

18	**Case No.:25/5/83-ALC1/2018**	Party Name: RALLIS INDIA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00295/AM19/	RLA File :03/95/040/01017/AM18/	Lic.No/Date:0310820163 27.03.2018	Defer Date:28.02.2019

Decision :. The Committee considered the case as per and Committee decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Metconazole Technical 94% Min.	1 Kg	Dimethyl Sulfoxide(DMSO)	0.983 Kg
		Trimethyl Ortho Formate (TMOF)	0.019 Kg
		N-Methyl 2-Pyrollidone (NMP)	1.241 Kg
		Ethyl Cyclohexane (ECH)	0.144 Kg
		Methanol (MeOH)	0.027 Kg
		Toluene	0.671 Kg
		Sodium Methoxide Solution 28% Min.	2.238 Kg
		Hydrazine Hydrate 80%	0.385 Kg
		Para Chloro Benzyl Chloride (PCBC)	0.039 Kg
		Dimethyl Formamide	0.045 Kg
		Bromine (Liquid Bromine)	1.707 Kg
		Sodium Hydride 60% (NaH)	0.246 Kg
		Dimethyl Adipate (DMA)	1.096 Kg
		Sodium Tertiary Butoxide	Not shown in CA certificate

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

	Case No.:30/5/83-ALC1/2018	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Rejected**
19	HQ File :01/83/050/00300/AM19/	RLA File :03/95/040/01179/AM18/	Lic.No/Date:0310820287 05.04.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case and the firm did not reply the deficiency letter issued by DGFT on 03.10.2018.			

	Case No.:65/3/83-ALC1/2018	Party Name:FOAMTECH ANTIFIRE COMPANY	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
20	HQ File :01/83/050/00160/AM19/	RLA File :05/23/040/00008/AM19/	Lic.No/Date:0510406107 12.04.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the reply of			

deficiency letter furnished by the firm had been sent to Deptt. of IPP for providing the comments which is awaited and the case is re-listed for 28.02.2019.

21	**Case No.:12/4/83-ALC1/2018**	Party Name:JAICO ENTERPRISE LLP	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00210/AM19/	RLA File :03/94/040/00017/AM19/	Lic.No/Date:0310820453 13.04.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O issued 29.06.2018. Reminder on 30.07.2018, 28.08.2018 and 04.10.2018. D.O.Letter e-mail dated 10.01.2019. Accordingly the case is re-listed for 28.02.2019.			

22	**Case No.:23/5/83-ALC1/2018**	Party Name: MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00293/AM19/	RLA File :03/95/040/01044/AM18/	Lic.No/Date:0310820477 16.04.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and the file alongwith reply of D/L furnished by the firm sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

23	**Case No.:3/10/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00723/AM19/	RLA File :09/24/040/00022/AM19/	Lic.No/Date:0910066170 24.04.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and the file alongwith reply of D/L furnished by the firm sent to (S.K) T.A and the case is re-listed for 28.02.2019			

24	**Case No.:31/5/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00301/AM19/	RLA File :03/95/040/00047/AM19/	Lic.No/Date:0310820659 25.04.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case as per decision taken by Committee. File sent to (S.K) T.A and the case is re-listed for 28.02.2019.			

25	**Case No.:82/8/83-ALC1/2018**	Party Name:PRIVI ORGANICS INDIA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00630/AM19/	RLA File :03/95/040/00046/AM19/	Lic.No/Date:0310820656 25.04.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and the file sent to (S.K) T.A and the case is relisted for 28.02.2019.			

	Case No.:30/9/83-ALC1/2018	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
26	HQ File :01/83/050/00667/AM19/	RLA File :09/24/040/00509/AM18/	Lic.No/Date:0910066175 25.04.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided the defer the case and the file sent to Deptt.of IPP and the case is re-listed for 28.02.2019.			

	Case No.:31/9/83-ALC1/2018	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00668/AM19/	RLA File :09/24/040/00487/AM18/	Lic.No/Date:0910066174 25.04.2018	Defer Date:

27 **Decision :** The Committee considered the case as per and Committee decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
PROFENOFOS TECHNICAL 95% MIN (PROFENOFOS Q TECHNICAL 95% MIN) (LIQUID)	1 Kg	ORTHO CHLOROPHENOL	0.4236 Kg
		BROMINE	0.5375 Kg
		4-DI METHYL AMINO PYRIDINE	0.002 Kg
		N-PROPYL BROMIDE	0.4962 Kg
		DIETHYL PHOPHOROCHLORIDE THIOATE	0.6486 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

	Case No.:1/10/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
28	HQ File :01/83/050/00721/AM19/	RLA File :09/24/040/00041/AM19/	Lic.No/Date:0910066200 07.05.2018	Defer Date:28.02.2019
	Decision : The Committe considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A and the case is re-listed for 28.02.2019.			

	Case No.:35/10/83-ALC1/2018	Party Name: HUBER GROUP INDIA PRIVATE LIMITED.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
29	HQ File :01/83/050/00755/AM19/	RLA File :03/94/040/00083/AM19/	Lic.No/Date:0310820816 07.05.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

30	**Case No.:11/7/83-ALC1/2018**	Party Name:NAV NIRMAN FORMWORKS SYSTEMS PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00481/AM19/	RLA File :09/24/040/00648/AM18/	Lic.No/Date:0910066207 09.05.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and the file alongwith reply of D/L furnished by the firm. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

31	**Case No.:12/7/83-ALC1/2018**	Party Name: ROCKWOOL (INDIA) PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00482/AM19/	RLA File :09/24/040/00064/AM19/	Lic.No/Date:0910066224 11.05.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IIP and the case is re-listed for 28.02.2019.			

32	**Case No.:2/10/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00722/AM19/	RLA File :09/24/040/00070/AM19/	Lic.No/Date:0910066230 11.05.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

33	**Case No.:5/10/83-ALC1/2018**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00725/AM19/	RLA File :03/95/040/00118/AM19/	Lic.No/Date:0310821059 17.05.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

34	**Case No.:68/8/83-ALC1/2018**	Party Name: FEROLITE JOINTINGS LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00616/AM19/	RLA File :05/23/040/00083/AM19/	Lic.No/Date:0510406634 28.05.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File alongwith reply of D/L furnished by the firm. sent to Deptt. of IIPP and the case is re-listed for 28.02.2019.			

35	**Case No.:57/6/83-ALC1/2018**	Party Name:ASTEC LIFESCIENCES LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File	RLA File	Lic.No/Date:0310821284	Defer

	:01/83/050/00425/AM19/	:03/94/040/00140/AM19/	29.05.2018	Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 31.01.2019 and subsequent reminder dated 12.02.2019 was issued to the firm and the case is re-listed for 28.02.2019.			

36	**Case No.:29/5/83-ALC1/2018**	Party Name: ARCL ORGANICS LIMITED,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00299/AM19/	RLA File :02/24/040/00039/AM19/	Lic.No/Date:0210208489 08.06.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer the case. The file alongwith D/L e mail dated 07.01.219 sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

37	**Case No.:58/7/83-ALC1/2018**	Party Name:TECHNO WAXCHEM PVT.LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00528/AM19/	RLA File :02/24/040/00034/AM19/	Lic.No/Date:0210208488 08.06.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

38	**Case No.:65/8/83-ALC1/2018**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00613/AM19/	RLA File :09/24/040/00088/AM19/	Lic.No/Date:0910066320 11.06.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A and the case is re-listed for 28.02.2019.			

39	**Case No.:47/5/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00317/AM19/	RLA File :05/24/040/00167/AM19/	Lic.No/Date:0510406931 20.06.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O. issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and 04.10.2018. The D.O letter 10.12.2018 issued by DGFT and again D.O. dt.14.01.2019. Accordingly, the case is re-listed for 28.02.2019.			

40	**Case No.:64/8/83-ALC1/2018**	Party Name: ELITE LAMINATES PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case deferred**
	HQ File :01/83/050/00612/AM19/	RLA File :09/24/040/00140/AM19/	Lic.No/Date:0910066364 20.06.2018	Defer Date:
	Decision :			

The Committee considered the case as per agenda and decided to defer the case. D/L dated 12.02.2019 and the case is re-listed for 28.02.2019.

41	**Case No.:26/6/83-ALC1/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00394/AM19/	RLA File :03/95/040/00783/AM18/	Lic.No/Date:0310821823 21.06.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 05.12.2018 issued by DGFT and reminder e mail dated 14.01.2019 and the case is re-listed for 28.02.2019.			

42	**Case No.:27/6/83-ALC1/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00395/AM19/	RLA File :03/95/040/00660/AM18/	Lic.No/Date:0310821821 21.06.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. D/L dated 14.02.2019. File sent to T.A and the case is re-listed for 28.02.2019			

43	**Case No.:45/5/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to M/o Mines for providing the comments which is awaited. U.O. issued 29.06.2018, subsequent reminder on 30.07.2018, 28.08.2018 and D.O dated 04.10.2018 issued by DGFT and again D.O e mail dated 10.01.2019. The case is re-listed 28.02.2019.			

44	**Case No.:10/6/83-ALC1/2018**	Party Name: SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00378/AM19/	RLA File :03/95/040/00169/AM19/	Lic.No/Date:0310821989 28.06.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer the case....F File sent to T.A and the case is re-listed for 31.01.2019.			

45	**Case No.:73/5/83-ALC1/2018**	Party Name: ARJUNA NATURAL LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Rejected**
	HQ File :01/83/050/00343/AM19/	RLA File :10/24/040/00021/AM19/	Lic.No/Date:1010059982 02.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case on the basis of data inconsistency.			

46	**Case No.:79/6/83-ALC1/2018**	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00447/AM19/	RLA File :06/24/040/00015/AM19/	Lic.No/Date:0610038914 02.07.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. D/L e mail dated 10.01.2019 issued by DGFT and the case is re-listed for 28.02.2019.			

47	**Case No.:13/6/83-ALC1/2018**	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00381/AM19/	RLA File :03/95/040/00278/AM19/	Lic.No/Date:0310822109 04.07.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L e mail 14.01.2019 issued by DGFT. File sent to T.A and the case is re-listed for 28.02.2019.			

48	**Case No.:14/6/83-ALC1/2018**	Party Name:ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00382/AM19/	RLA File :03/95/040/00279/AM19/	Lic.No/Date:0310822113 04.07.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 14.02.2019. File sent to T.A and the case is re-listed for 28.02.2019.			

49	**Case No.:19/6/83-ALC1/2018**	Party Name: ROHA DYE CHEM PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00387/AM19/	RLA File :03/95/040/00083/AM19/	Lic.No/Date:0310822110 04.07.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 18.02.2019 was issued to the firm . File sent to T.A. The case is re-listed for 28.02.2019.			

50	**Case No.:98/6/83-ALC1/2018**	Party Name: MEGHMANI ORGANICS LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00466/AM19/	RLA File :08/24/040/00066/AM19/	Lic.No/Date:0810142966 04.07.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

51	**Case No.:99/6/83-ALC1/2018**	Party Name:ATUL LIMITED,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00467/AM19/	RLA File :08/24/040/00083/AM19/	Lic.No/Date:0810142953 04.07.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for reply to D/L dated 10.01.2019 and subsequent reminder dated 14.02.2019. File sent to T.A and the case is re-listed for 28.02.2019.

52	**Case No.:78/5/83-ALC1/2018**	Party Name:TAKASAGO INTERNATIONAL INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00348/AM19/	RLA File :04/24/040/00040/AM19/	Lic.No/Date:0410164473 10.07.2018	Defer Date:

Decision : The representative firm informed to the Committee that earlier Norms Committee had taken a decision and same Norms had been approved. The Committee decided to obtain a copy of earlier decision from the firm. Accordingly, same decision has been taken in this case. The decision of earlier Norms Committee meeting No.1/83-ALC 3/2018 dated 24.06.2018 is reproduced as under :-

"The Committee considered the case as per Agenda and took the following decision. Firm will submit Central excise Certified consumption data to the RA at the time redemption. RA would compare this with the quantity applied by the firm and all lower of the two for redemption purpose".

Case is approved accordingly.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

53	**Case No.:92/5/83-ALC1/2018**	Party Name:CRYSTAL CROP PROTECTION LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00362/AM19/	RLA File :05/23/040/00178/AM19/	Lic.No/Date:0510407197 16.07.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for reply to D/L dated 14.01.2019 issued to the firm and the case is re-listed for 28.02.2019.

54	**Case No.:9/7/83-ALC1/2018**	Party Name:SHREE JAGANNATHJI STERLING PRODUCTS PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00479/AM19/	RLA File :05/24/040/00168/AM19/	Lic.No/Date:0510407225 18.07.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File along with reply of D/L furnished by the firm sent to T.A and the case is re-listed for 28.02.2019.

55	**Case No.:6/6/83-ALC1/2018**	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:3110067118	Defer

	:01/83/050/00374/AM19/	:31/83/040/00057/AM19/	20.07.2018	Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File along with reply of D/L furnished by the firm sent to T.A and the case is re-listed for 28.02.2019.			

56	**Case No.:34/6/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00402/AM19/	RLA File :03/95/040/00321/AM19/	Lic.No/Date:0310822467 20.07.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

57	**Case No.:33/7/83-ALC1/2018**	Party Name: DETPAK INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00503/AM19/	RLA File :03/94/040/00344/AM19/	Lic.No/Date:0310822472 20.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

58	**Case No.:68/6/83-ALC1/2018**	Party Name: ATUL LIMITED,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Rejected**
	HQ File :01/83/050/00436/AM19/	RLA File :08/24/040/00113/AM19/	Lic.No/Date:0810143100 24.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case on the basis of data inconsistency.			

59	**Case No.:74/6/83-ALC1/2018**	Party Name: ATUL LIMITED,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Rejected**
	HQ File :01/83/050/00442/AM19/	RLA File :08/24/040/00082/AM19/	Lic.No/Date:0810143120 26.07.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case on the basis of data inconsistency.			

60	**Case No.:16/7/83-ALC1/2018**	Party Name:SHREE BANKEY BEHARI LAL FLAVORS	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00486/AM19/	RLA File :05/24/040/00250/AM19/	Lic.No/Date:0510407372 31.07.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A and the case is re-listed for 28.02.2019			

61	**Case No.:78/6/83-ALC1/2018**	Party Name:MATANGI	Meet No/Date:10/83-	**Status:Case**

		INDUSTRIES LLP	ALC1/2018 31.01.2019	**Deferred**
	HQ File :01/83/050/00446/AM19/	RLA File :08/24/040/00117/AM19/	Lic.No/Date:0810143152 01.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A. and the case is re-listed for 28.02.2019.			

	Case No.:29/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
62	HQ File :01/83/050/00499/AM19/	RLA File :03/94/040/00369/AM19/	Lic.No/Date:0310822810 02.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:17/7/83-ALC1/2018	Party Name: SHIVTEK INDUSTRIES PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00487/AM19/	RLA File :05/24/040/00261/AM19/	Lic.No/Date:0510407429 03.08.2018	Defer Date:
63	**Decision :** The Committee considered the case as per and Committee decided to ratify the norms as under:-			

Export item	Qty.	Import item	Qty.
Chlorinated Paraffin Chlorine content 51%-55%	1 M.T	Olefins Alpha	0.484 M.T

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

	Case No.:20/7/83-ALC1/2018	Party Name: GREENLAM INDUSTRIES LIMITED.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
64	HQ File :01/83/050/00490/AM19/	RLA File :05/23/040/00211/AM19/	Lic.No/Date:0510407426 03.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:27/7/83-ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
65	HQ File :01/83/050/00497/AM19/	RLA File :03/94/040/00339/AM19/	Lic.No/Date:0310822846 03.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

66	**Case No.:47/7/83-ALC1/2018**	Party Name:SECURE PRINT SOLUTIONS PRIVATE	Meet No/Date:10/83-ALC1/2018	**Status:Case Rejected**

		LIMITED	31.01.2019	
	HQ File :01/83/050/00517/AM19/	RLA File :02/24/040/00070/AM19/	Lic.No/Date:0210208621 03.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter issued by DGFT on 02.11.2018 issued by Deptt.of IIP

67	**Case No.:43/8/83-ALC1/2018**	Party Name: SOLAR CHEMFERTS PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00591/AM19/	RLA File :03/95/040/00378/AM19/	Lic.No.Date:0310822834 03.08.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per and Committee decided to ratify the norms as under:-:-

Export item	Qty.	Import item	Qty.
Basic Chromium Sulphate	1 Kg	Sodium Dichromate Anhydrous	0.487 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

68	**Case No.:4/10/83-ALC1/2018**	Party Name:UPL LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00724/AM19/	RLA File :03/95/040/00388/AM19/	Lic.No/Date:0310822838 03.08.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019

69	**Case No.:28/7/83-ALC1/2018**	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00498/AM19/	RLA File :03/94/040/00371/AM19/	Lic.No/Date:0310822857 06.08.2018	Defer Date:

Decision : The Committee considered the case as per and Committee decided to ratify the norms as under:-

Export Item	Qty.	Import Item	Qty.
POLYETHYLENE POLYPROPYLENE GLYCOL	1 Kg	ETHYLENE OXIDE	0.4006 Kg
		PROPYLENE OXIDE	0.5658 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

70	**Case No.:3/7/83-ALC1/2018**	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**

	HQ File :01/83/050/00473/AM19/	RLA File :05/23/040/00204/AM19/	Lic.No/Date:0510407465 07.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A. and the case is re-listed for 28.02.2019.			

	Case No.:36/10/83-ALC1/2018	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
71	HQ File :01/83/050/00756/AM19/	RLA File :03/94/040/00405/AM19/	Lic.No/Date:0310822881 07.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:42/7/83-ALC1/2018	Party Name:HIMADRI SPECIALITY CHEMICAL LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
72	HQ File :01/83/050/00512/AM19/	RLA File :02/24/040/00068/AM19/	Lic.No/Date:0210208631 09.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for reply to D/L dated 14.01.2019 issued by DGFT and the case is re-listed for 28.02.2019.			

	Case No.:65/9/83-ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
73	HQ File :01/83/050/00702/AM19/	RLA File :03/95/040/00440/AM19/	Lic.No/Date:0310822958 09.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019..			

	Case No.:59/6/83-ALC1/2018	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
74	HQ File :01/83/050/00427/AM19/	RLA File :31/83/040/00069/AM19/	Lic.No/Date:3110067140 14.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 14.12.2019 issued by DGFT. No reply received. Final reminder to be issued by DGFT and the case is re-listed for 28.02.2019.			

	Case No.:60/6/83-ALC1/2018	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
75	HQ File :01/83/050/00428/AM19/	RLA File :31/83/040/00070/AM19/	Lic.No/Date:3110067141 14.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the request of the firm had been sent to T.A. for providing the comments which is awaited and the case is re-listed for 28.02.2019.			

76	**Case No.:16/8/83-ALC1/2018**	Party Name: ARCH PHARMALABS LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00564/AM19/	RLA File :03/94/040/00432/AM19/	Lic.No/Date:0310823039 14.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 14.01.2019 issued by DGFT. File along with reply of D/L furnished by the firm sent to T.A and the case is re-listed for 28.02.2019.			

77	**Case No.:37/10/83-ALC1/2018**	Party Name: ARCH PHARMALABS LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00757/AM19/	RLA File :03/94/040/00434/AM19/	Lic.No/Date:0310823042 14.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

78	**Case No.:38/10/83-ALC1/2018**	Party Name:ARCH PHARMALABS LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00758/AM19/	RLA File :03/94/040/00433/AM19/	Lic.No/Date:0310823040 14.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

79	**Case No.:29/10/83-ALC1/2018**	Party Name: ORIENTAL AROMATICS LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00749/AM19/	RLA File :03/95/040/00293/AM19/	Lic.No/Date:0310823083 16.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify norms as under:-

Export item	Qty.	Import item	Qty.
Astromusk (BB) (Astyromusk in Benzyl Bensoate. Total Astromusk content 62.5% min)	1 Kg	Isoamylene	0.2740 Kg
		Propylene Oxide	0.1756 Kg
		Alpha Methyl Styrene	0.4440 Kg
		Paraformaldehyde	0.088 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

80	**Case No.:17/8/83-ALC1/2018**	Party Name:INCO COLOURS INDIA PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00565/AM19/	RLA File :03/94/040/00358/AM19/	Lic.No/Date:0310823144 20.08.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.

81	**Case No.:56/8/83-ALC1/2018**	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00604/AM19/	RLA File :03/95/040/00475/AM19/	Lic.No/Date:0310823156 20.08.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for reply to the D/L dated 18.02.2019 was issued to the firm and the case is re-listed for 28.02.2019

82	**Case No.:80/8/83-ALC1/2018**	Party Name: MANMOHAN MINERALS & CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00628/AM19/	RLA File :50/24/040/00016/AM19/	Lic.No/Date:5010002468 21.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Manganese Oxides	1 Kg	Manganese Dioxides	1.23 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of COMMITTEE.

83	**Case No.:102/6/83-ALC1/2018**	Party Name: SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00470/AM19/	RLA File :31/83/040/00073/AM19/	Lic.No/Date:3110067161 24.08.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for reply to the D/L dated 14.01.2019 issued by DGFT. No, reply has been received from the firm and the case is re-listed for 28.02.2019.

84	**Case No.:2/7/83-ALC1/2018**	Party Name: SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00472/AM19/	RLA File :05/24/040/00304/AM19/	Lic.No/Date:0510407603 24.08.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 14.12.2018 issued by DGFT. Reminder letter dated 12.02.2019 and the case is re-listed for 28.02.2019.

85	**Case No.:21/8/83-ALC1/2018**	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**

	HQ File :01/83/050/00569/AM19/	RLA File :03/94/040/00383/AM19/	Lic.No/Date:0310823273 24.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 14.12.2018. File sent to Deptt. of IIP and the case is re-listed for 28.02.2019.			

	Case No.:22/8/83-ALC1/2018	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
86	HQ File :01/83/050/00570/AM19/	RLA File :03/94/040/00384/AM19/	Lic.No/Date:0310823267 24.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L. D/L dated 18.02.201 was issued to the firm sent to Deptt. of IIP and the case is re-listed for 28.02.2019.			

	Case No.:44/8/83-ALC1/2018	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
87	HQ File :01/83/050/00592/AM19/	RLA File :03/95/040/00486/AM19/	Lic.No/Date:0310823245 24.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L. D/ L issued by DGFT. Reply has been received from the firm. File sent to (S.K) T.A and the case is re-listed for 28.02.2019.			

	Case No.:64/9/83-ALC1/2018	Party Name: UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
88	HQ File :01/83/050/00701/AM19/	RLA File :03/95/040/00521/AM19/	Lic.No/Date:0310823260 24.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A and the case is re-listed for 28.022019.			

	Case No.:50/7/83-ALC1/2018	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
89	HQ File :01/83/050/00520/AM19/	RLA File :05/24/040/00319/AM19/	Lic.No/Date:0510407637 28.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 12.02.2019 issued by DGFT and the case is re-listed for 28.02.2019.			

	Case No.:48/7/83-ALC1/2018	Party Name:MALDEEP CATALYSTS PVT.LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
90	HQ File :01/83/050/00518/AM19/	RLA File :52/24/040/00036/AM19/	Lic.No/Date:5210042748 30.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 12.02.2019 issued by DGFT. Reminder letter dated			

11.02.2019 and the case is re-listed for 28.02.2019.

91	**Case No.:49/7/83-ALC1/2018**	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00519/AM19/	RLA File :05/24/040/00325/AM19/	Lic.No/Date:0510407666 31.08.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to amendment in description of export item, Based on the written recommendation of Deptt. of IIP vide their U.O. No.7/94/2018-TSW dated 31.12.2018, uploaded along with these minutes or as the firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical authority is placed at the end on this document. (Page No.).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

92	**Case No.:3/8/83-ALC1/2018**	Party Name: CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00551/AM19/	RLA File :03/94/040/00480/AM19/	Lic.No/Date:0310823471 31.08.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
YELLOW G LIQUID (SOLVENT YELLOW 124) (DYE CONTENT 55%)	1 Kg	VINYL ISOBUTYL ETHER	0.517 KG
		SODIUM NITRITE	0.170 Kg
		RELEVANT AROMATIC HYDRO CARBON SOLVENT	0.562 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

93	**Case No.:31/8/83-ALC1/2018**	Party Name: BAYER VAPI PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00579/AM19/	RLA File :03/94/040/00482/AM19/	Lic.No/Date:0310823470 31.08.2018	Defer Date:28.02.2019

Decision: The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L e -mail dated 15.01.2019 issued by DGFT. File sent to T.A and the case is re-listed for 28.02.2019.

94	**Case No.:33/8/83-ALC1/2018**	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File	RLA File	Lic.No/Date:0810143378	Defer

	:01/83/050/00581/AM19/	:08/24/040/00174/AM19/	31.08.2018	Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:34/8/83-ALC1/2018	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
95	HQ File :01/83/050/00582/AM19/	RLA File :08/24/040/00175/AM19/	Lic.No/Date:0810143379 31.08.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:4/8/83-ALC1/2018	Party Name: CHEMOCID IMPEX PVT. LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00552/AM19/	RLA File :03/94/040/00496/AM19/	Lic.No/Date:0310823516 04.09.2018	Defer Date:

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Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
SOLVENT RED 19E NAMELY CHEMOCID RED B LIQUID	1 Kg	ORTHO TOLUIDINE	0.512 Kg
		TRIDECYLAMINE	0.120 Kg
		2-ETHYL HEXYL AMINE	0.202 Kg
		SODIUM NITRITE	0.247 Kg
		AROMATIC SOLVENT	0.400 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

	Case No.:27/8/83-ALC1/2018	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
97	HQ File :01/83/050/00575/AM19/	RLA File :03/94/040/00385/AM19/	Lic.No/Date:0310823510 04.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case as per decision taken by Committee. File sent to T.A. The case is re-listed for 28.02.2019			

	Case No.:51/7/83-ALC1/2018	Party Name: CHEMICO CHEMICALS PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
98	HQ File :01/83/050/00521/AM19/	RLA File :05/23/040/00252/AM19/	Lic.No/Date:0510407691 05.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019			

99	**Case No.:78/7/83-ALC1/2018**	Party Name: ORIENT ABRASIVES LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00548/AM19/	RLA File :03/95/040/00485/AM19/	Lic.No/Date:0310823572 05.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

100	**Case No.:63/7/83-ALC1/2018**	Party Name: VIJAYNAGAR BIO TECH PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00533/AM19/	RLA File :26/24/040/00008/AM19/	Lic.No/Date:2610012849 06.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

101	**Case No.:28/9/83-ALC1/2018**	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00665/AM19/	RLA File :03/95/040/00493/AM19/	Lic.No/Date:0310823637 07.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
DIFLUFENICAN TECHNICAL 98% MIN.	1 Kg	2-CHLORO NICOTINIC ACID	0.476 Kg
		2,4-DIFLUORO ANILINE	0.370 Kg
		3-HYDROXY BENZOTRIFLUORIDE	0.457 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.

102	**Case No.:35/9/83-ALC1/2018**	Party Name:RAAH HOME SOLUTIONS LLP	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00672/AM19/	RLA File :03/95/040/00570/AM19/	Lic.No/Date:0310823649 07.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer f the case. File sent to Deptt. of IIP and the case is re-listed for 28.02.2019.			

103	**Case No.:36/9/83-ALC1/2018**	Party Name: VICTORY CHEMICALS	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00673/AM19/	RLA File :03/95/040/00447/AM19/	Lic.No/Date:0310823633 07.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the			

norms as under:-

Export item	Qty.	Import item	Qty.
MAGNESIUM HYPOPHOSPHITE	1 Kg	SODIUM HYPOPHOSPHITE	0.900 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/9/83-ALC1/2018	Party Name: OWENS CORNING INDIA PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
HQ File :01/83/050/00669/AM19/	RLA File :03/95/040/00542/AM19/	Lic.No/Date:0310823677 10.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.(In Kg)	Import item	Qty.
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	71826.480	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	2698.920	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	44604.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	1831.680	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	271674.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 160 CM Item Code 017539	85688.000	WS3200 2400Tex (Glass fiber Roving	1.04Kg/Kg content contained in the export product or

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(Glass Fire Woven Fabric)		Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	applied Qty whichever is less	
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	4889.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	53277.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	28532.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	9424.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	10494.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	2187.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	324499.00	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORM COMMITTEE.				

Case No.:33/9/83-ALC1/2018	Party Name: OWENS CORNING INDIA PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
HQ File :01/83/050/00670/AM19/	RLA File :03/95/040/00550/AM19/	Lic.No/Date:0310823674 10.09.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	35913.240	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 200 CM Item Code 017540 (Glass Fire Woven Fabric)	1349.460	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand)	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 40 CM Item Code 098207 (Glass Fire Woven Fabric)	22302.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 120 CM ITEM CODE 099907 (Glass Fire Woven Fabric)	915.840	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 80 CM BIG ROLLS ITEM CODE 100407 (Glass Fire Woven Fabric)	135837.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 160 CM Item Code 017539 (Glass Fire Woven Fabric)	119805.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less
UNIAXIAL 1322 200 CM` Item Code 017540 (Glass Fire Woven Fabric)	21629.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving	1.04Kg/Kg content contained in the export product or applied Qty whichever is less

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		Windstrand		
UNIAXIAL 1322 40 CM Item Code 098207 (Glass Fire Woven Fabric)	58267.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 1322 60 CM, BIG ROLLS Item Code 100307 (Glass Fire Woven Fabric)	350891.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 661 60 CM ITEM CODE 100107 (Glass Fire Woven Fabric)	21219.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 661 20 CM ITEM CODE 101507 (Glass Fire Woven Fabric)	15958.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 661 80 CM ITEM CODE 100007 (Glass Fire Woven Fabric)	14370.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
UNIAXIAL 1322 80 CM BIG ROLLS ITEM CODE 100407 (Glass Fire Woven Fabric)	6110.000	WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	
		WS3200 2400Tex (Glass fiber Roving Windstrand SE1200 200Tex (Glass Fibre Roving Windstrand	1.04Kg/Kg content contained in the export product or applied Qty whichever is less	

	:01/83/050/00558/AM19/	:08/24/040/00096/AM18/	12.09.2018	

Decision : The Committee considered the case as per agenda and decided to amendmen description of export item, Based on the written recommendation of Deptt. of IIP vide their U.O. No.7/90/2018-TSW dated 29.11.2018, uploaded along with these minutes or as the whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical authority is Placed at the end on this document. (Page No.).

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

107	**Case No.:88/8/83-ALC1/2018**	Party Name: STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00636/AM19/	RLA File :06/24/040/00031/AM19/	Lic.No/Date:0610038977 14.09.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and the file sent to Deptt. of IIP and the case is re-listed 28.02.2019.

108	**Case No.:36/8/83-ALC1/2018**	Party Name: ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00584/AM19/	RLA File :08/24/040/00099/AM19/	Lic.No/Date:0810143478 18.09.2018	Defer Date:28.02.2019

Decision : The Committee consideration the case as per agenda and decided to defer the case and wait for the reply to D/L dated 18.02.2019 was issued to the firm and the file sent to Deptt. of IIP and the case is re-listed for 28.02.2019.

109	**Case No.:76/7/83-ALC1/2018**	Party Name: GEREME INDIA LLP	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00546/AM19/	RLA File :05/23/040/00265/AM19/	Lic.No/Date:0510407845 19.09.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and file sent to Deptt. of IIP and the case is re-listed for 28.02.2019.

110	**Case No.:60/9/83-ALC1/2018**	Party Name: INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00697/AM19/	RLA File :04/24/040/00119/AM19/	Lic.No/Date:0410164695 19.09.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 28.11.2019. Reminder letter dated 11.2.2019 and file sent to Deptt. of IIP and the case is re-listed for 28.02.2019.

111	**Case No.:35/8/83-ALC1/2018**	Party Name:GSP CROP SCIENCE PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**

	HQ File :01/83/050/00583/AM19/	RLA File :08/24/040/00204/AM19/	Lic.No/Date:0810143503 20.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 18.02.2019 was issued to the firm. Reply received from the firm and the case is re-listed for 28.02.2019.			

112	**Case No.:14/8/83-ALC1/2018**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00562/AM19/	RLA File :03/95/040/00474/AM19/	Lic.No/Date:0310823907 21.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 18.02.2019 was issued to the firm. File sent to T.A and the case is re-listed for 28.02.2019.			

113	**Case No.:23/8/83-ALC1/2018**	Party Name: CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00571/AM19/	RLA File :03/94/040/00526/AM19/	Lic.No/Date:0310823954 24.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

114	**Case No.:72/8/83-ALC1/2018**	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00620/AM19/	RLA File :05/24/040/00360/AM19/	Lic.No/Date:0510407903 26.09.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and the file sent to T.A and the case is re-listed for 28.02.2019.			

115	**Case No.:75/8/83-ALC1/2018**	Party Name: ELITE LAMINATES PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00623/AM19/	RLA File :09/24/040/00293/AM19/	Lic.No/Date:0910066699 28.09.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms Based on the written recommendation of Deptt. of IPP vide their UO.No.7/24/2018-TSW dated 21.01.2019 on repeat basis, uploaded along with these minutes or as applied by the Firm whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical Authority is placed at the end on this document. (Page No.) RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

116	**Case No.:26/8/83-ALC1/2018**	Party Name: HEMANI INDUSTRIES LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**

	HQ File :01/83/050/00574/AM19/	RLA File :03/94/040/00525/AM19/	Lic.No/Date:0310824084 01.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L issued dated 25.01.2019 and subsequent reminder letter dated 11.02.2019 and the file sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:15/10/83-ALC1/2018	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
117	HQ File :01/83/050/00735/AM19/	RLA File :03/95/040/00624/AM19/	Lic.No/Date:0310824114 01.10.2018	Defer Date:28.02.2019
	Decision : The case is considered the case as per agenda and decided to defer the case and the file sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:70/8/83-ALC1/2018	Party Name: GREENLAM INDUSTRIES LIMITED.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
118	HQ File :01/83/050/00618/AM19/	RLA File :05/23/040/00288/AM19/	Lic.No/Date:0510407962 03.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and the file sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:86/8/83-ALC1/2018	Party Name: GREENLAM INDUSTRIES LIMITED.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
119	HQ File :01/83/050/00634/AM19/	RLA File :05/23/040/00287/AM19/	Lic.No/Date:0510407961 03.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:87/8/83-ALC1/2018	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
120	HQ File :01/83/050/00635/AM19/	RLA File :05/23/040/00289/AM19/	Lic.No/Date:0510407960 03.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and the file sent to Deptt. of IIP and the case is re-listed for 28.02.2019.			

	Case No.:14/10/83-ALC1/2018	Party Name: SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
121	HQ File :01/83/050/00734/AM19/	RLA File :03/95/040/00664/AM19/	Lic.No/Date:0310824147 03.10.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR			

COMMITTEE.

122	**Case No.:25/10/83-ALC1/2018**	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00745/AM19/	RLA File :03/95/040/00666/AM19/	Lic.No/Date:0310824159 03.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
RELEASE LINERS (ONE SIDE SILICONE COATED PAPER) 25 - 30 GSM + / - 10% 200000.000 KGS 7407400.000 SQM	1 Sq. Meter	1.05 Sq. Meter/Sq.Mt. content contained in Export product.	1.05 Sq. meter /Sq.Mt. content contained in export product
		SILICONE POLYMER	2.1 Grms/Sq.mt. of export product
		CATALYST FOR SILICONE	0.021grams/Sq.Mt. of export Product.
		CROSS LINKER FOR SILICONE	0.147 gram/ Sq.Mt. of export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

123	**Case No.:30/10/83-ALC1/2018**	Party Name:RAJ BORAX PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00750/AM19/	RLA File :03/95/040/00360/AM19/	Lic.No/Date:0310824145 03.10.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A and the case is re-listed for 28.02.2019.

124	**Case No.:2/8/83-ALC1/2018**	Party Name: DETPAK INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00550/AM19/	RLA File :03/94/040/00608/AM19/	Lic.No/Date:0310824222 04.10.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. IIP and the case are re-listed for 28.02.2019.

125	**Case No.:39/8/83-ALC1/2018**	Party Name:MATANGI INDUSTRIES LLP	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00587/AM19/	RLA File :08/24/040/00386/AM18/	Lic.No/Date:0810143619 04.10.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the

	case File sent to S.K (T.A) and the case is re-listed for 28.02.2019.			

126	**Case No.:62/9/83-ALC1/2018**	Party Name:DNS FINE CHEMICALS & LABORATORIES (P) LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00699/AM19/	RLA File :03/94/040/00524/AM19/	Lic.No/Date:0310824225 04.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to S.K. (T.A) and the case is re-listed for 28.02.2019.			

127	**Case No.:12/10/83-ALC1/2018**	Party Name:TRISTAR INTERMEDIATES PVT.LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00732/AM19/	RLA File :03/95/040/00569/AM19/	Lic.No/Date:0310824229 04.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K) T.A and the case is re-listed for 28.02.2019.			

128	**Case No.:34/9/83-ALC1/2018**	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00671/AM19/	RLA File :06/24/040/00035/AM19/	Lic.No/Date:0610038995 05.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and the file sent to (S.K) T.A and the case is re-listed for 28.02.2019.			

129	**Case No.:28/10/83-ALC1/2018**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00748/AM19/	RLA File :03/95/040/00668/AM19/	Lic.No/Date:0310824325 09.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 28.01.2019. File sent to (S.K) T.A and the case is re-listed for 28.02.2019			

130	**Case No.:51/8/83-ALC1/2018**	Party Name: JOCIL LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00599/AM19/	RLA File :66/24/040/00005/AM19/	Lic.No/Date:6610000016 10.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case as per decision taken by Committee. D/L dated 18.02.2019. Reply received from the Regional Authority, Vijayawada and the case is re-listed for 28.02.2019.			

131	**Case No.:10/10/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**

	HQ File :01/83/050/00730/AM19/	RLA File :05/24/040/00385/AM19/	Lic.No/Date:0510408054 10.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IIP and the case is re-listed for 28.02.2019.			

132	**Case No.:37/8/83-ALC1/2018**	Party Name:INDOTAN CHEMICALS LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00585/AM19/	RLA File :02/24/040/00098/AM19/	Lic.No/Date:0210208740 11.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and file sent to T.A and the case is re-listed for 28.2.2019.			

133	**Case No.:74/8/83-ALC1/2018**	Party Name: PROEC ENERGY LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00622/AM19/	RLA File :05/24/040/00391/AM19/	Lic.No/Date:0510408082 11.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

134	**Case No.:52/8/83-ALC1/2018**	Party Name: SONGWON SPECIALTY CHEMICALS INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00600/AM19/	RLA File :34/24/040/00238/AM19/	Lic.No/Date:3410044591 15.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 28.01.2019. File sent to T.A and the case is re-listed for 28.02.2019.			

135	**Case No.:63/9/83-ALC1/2018**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00700/AM19/	RLA File :03/94/040/00646/AM19/	Lic.No/Date:0310824450 15.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

136	**Case No.:26/10/83-ALC1/2018**	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00746/AM19/	RLA File :03/95/040/00721/AM19/	Lic.No/Date:0310824441 15.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Release Liners (One side Silicone Coated Paper) 35-40 GSM +/-10% 300000.000 KGs 8571428.570 SQM	1 Sq.Meter	Bleached Machined Glazed Kraft paper in Jumbo Roll of Relevant GSM (35-40 GSM +/-10%) 315000.000 Kgs 9000000.000 SQM	1.05 Sq. Meter/Sq. Mt. content contained in Export product .
		Silicone Polymer	2.1 Grms/Sq.mt. of export product
		Catalyst for Silicone	0.021grams/Sq.Mt of export Product.
		Cross Linker for Silicone	0.147 gram/ Sq. Mt. of export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

137	**Case No.:57/8/83-ALC1/2018**	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00605/AM19/	RLA File :04/24/040/00151/AM19/	Lic.No/Date:0410164787 16.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer f the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

138	**Case No.:13/10/83-ALC1/2018**	Party Name:MICAS ORGANICS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00733/AM19/	RLA File :03/95/040/00657/AM19/	Lic.No/Date:0310824509 17.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 18.02.2019 was issued to the firm. File sent to T.A. The case is re-listed for 28.02.2019			

139	**Case No.:27/10/83-ALC1/2018**	Party Name: VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00747/AM19/	RLA File :03/95/040/00678/AM19/	Lic.No/Date:0310824492 17.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 18.02.2019. File sent to T.A and the case is re-listed for 28.02.2019.			

140	**Case No.:3/9/83-ALC1/2018**	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**

	HQ File :01/83/050/00640/AM19/	RLA File :05/24/040/00403/AM19/	Lic.No/Date:0510408156 18.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case as per decision taken by committee . File sent to T.A. The case is re-listed for 28.02.2019.			

141	**Case No.:5/9/83-ALC1/2018**	Party Name:SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00642/AM19/	RLA File :05/24/040/00404/AM19/	Lic.No/Date:0510408170 22.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and noted that the reply of deficiency letter furnished by the firm had been sent to Deptt. of IPP for providing the comments which is awaited. The case is re-listed for 128.02.2019.			

142	**Case No.:9/9/83-ALC1/2018**	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00646/AM19/	RLA File :05/24/040/00411/AM19/	Lic.No/Date:0510408169 22.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt of IIP and the case is re-listed for 28.02.2019.			

143	**Case No.:10/9/83-ALC1/2018**	Party Name: RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00647/AM19/	RLA File :05/24/040/00410/AM19/	Lic.No/Date:0510408168 22.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt of IPP and the case is re-listed for 28.02.2019.			

144	**Case No.:11/10/83-ALC1/2018**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00731/AM19/	RLA File :03/95/040/00602/AM19/	Lic.No/Date:0310824566 22.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer of the case. File sent to Deptt of IPP and the. The case is re-listed for 28.02.2019.			

145	**Case No.:82/9/83-ALC1/2018**	Party Name: HERANBA INDUSTRIES LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00719/AM19/	RLA File :03/94/040/00638/AM19/	Lic.No/Date:0310824552 22.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Lambdacyhalothrin Technical 95% Min	1 Kg	T.F.P Acid 99%	0.738 Kg
		DI Methyl Formamide	0.0037 Kg
		Sodium Cyanide	0.155 Kg
		Hexane	0.827 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

146	**Case No.:11/9/83-ALC1/2018**	Party Name: SUNFLAG CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00648/AM19/	RLA File :05/24/040/00401/AM19/	Lic.No/Date:0510408171 22.10.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 28.01.2019 issued by DGFT and the case is re-listed for 28.02.2019

147	**Case No.:16/10/83-ALC1/2018**	Party Name: SARAF CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00736/AM19/	RLA File :03/95/040/00718/AM19/	Lic.No/Date:0310824561 22.10.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case .File sent to T.A and the case is re-listed for 28.02.2019.

148	**Case No.:17/10/83-ALC1/2018**	Party Name:SARAF CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00737/AM19/	RLA File :03/95/040/00717/AM19/	Lic.No/Date:0310824559 22.10.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 18.02.2019 was issued to the firm. File sent to T.A. The case is re-listed for 28.02.2019.

149	**Case No.:2/9/83-ALC1/2018**	Party Name:AVERY DENNISON INDIA PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00639/AM19/	RLA File :05/23/040/00319/AM19/	Lic.No/Date:0510408186 23.10.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.

150	**Case No.:8/10/83-ALC1/2018**	Party Name:MAXTECH INDUSTRIES LLP.	Meet No/Date:10/83-ALC1/2018	**Status: Case**

			31.01.2019	**Approved**
	HQ File :01/83/050/00728/AM19/	RLA File :03/95/040/00711/AM19/	Lic.No/Date:0310824608 23.10.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

151	**Case No.:83/9/83-ALC1/2018**	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00720/AM19/	RLA File :03/94/040/00644/AM19/	Lic.No/Date:0310824669 25.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case file sent to T.A and the case is re-listed for 28.02.2019.			

152	**Case No.:34/10/83-ALC1/2018**	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00754/AM19/	RLA File :03/95/040/00759/AM19/	Lic.No/Date:0310824685 25.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

153	**Case No.:1/9/83-ALC1/2018**	Party Name:KIRI INDUSTRIES LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00638/AM19/	RLA File :08/24/040/00238/AM19/	Lic.No/Date:0810143749 26.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Reactive Black KVN	1 Kg	J ACID	0.065 Kg
		Meta Phenylene Diamine	0.047 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

154	**Case No.:7/9/83-ALC1/2018**	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00644/AM19/	RLA File :05/23/040/00293/AM19/	Lic.No/Date:0510408261 26.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norm under:-

Export item	Qty.	Import item	Qty.
Emamectin Benzoate 5% SG	1 kg.	1. Emamectin Benzoate 95% Tech	0.0526 kg.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

155	**Case No.:8/9/83-ALC1/2018**	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00645/AM19/	RLA File :05/23/040/00292/AM19/	Lic.No/Date:0510408260 26.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to .D/L dated 18.02.2019 was issued to the firm. Reply received from the firm and the case is re-listed for 28.02.2019.			

156	**Case No.:40/9/83-ALC1/2018**	Party Name: RUBAMIN LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00677/AM19/	RLA File :34/24/040/00043/AM19/	Lic.No/Date:3410044643 26.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to T.A and the case is re-listed for 28.02.2019.			

157	**Case No.:41/9/83-ALC1/2018**	Party Name: RUBAMIN LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00678/AM19/	RLA File :34/24/040/00118/AM19/	Lic.No/Date:3410044644 26.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

158	**Case No.:42/9/83-ALC1/2018**	Party Name: RUBAMIN LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00679/AM19/	RLA File :34/24/040/00156/AM19/	Lic.No/Date:3410044642 26.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to T.A and the case is re-listed for 28.02.2019.			

159	**Case No.:52/9/83-ALC1/2018**	Party Name: GOLDSTAB ORGANICS PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00689/AM19/	RLA File :03/94/040/00622/AM19/	Lic.No/Date:0310824736 26.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the			

case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.

160	**Case No.:56/9/83-ALC1/2018**	Party Name: ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00693/AM19/	RLA File :05/23/040/00154/AM19/	Lic.No/Date:0510408262 26.10.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

161	**Case No.:68/9/83-ALC1/2018**	Party Name:GOLDSTAB ORGANICS PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00705/AM19/	RLA File :03/94/040/00623/AM19/	Lic.No/Date:0310824737 26.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

162	**Case No.:21/9/83-ALC1/2018**	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00658/AM19/	RLA File :08/24/040/00236/AM19/	Lic.No/Date:0810143772 29.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norm: under:-

Export item	Qty.	Import item	Qty.
COPPER OXYCHLORIDE TECHNICAL (COPPER CONTENT 58% MIN.)	1 Kg	COPPER SCRAP Copper Wire Scrap covered Barley, Berry, Birch. Heavy copper scrap covered Candy, Cliff, Clove, Cobra, Cocoa, Dream, Palms. This licence ISSUED UNDER PARA 2.54 OF HB 2015-2020.	0.60 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

163	**Case No.:45/9/83-ALC1/2018**	Party Name:CAPRI COATING SOLUTIONS	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00682/AM19/	RLA File :03/94/040/00680/AM19/	Lic.No/Date:0310824798 30.10.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

	Case No.:43/9/83-ALC1/2018	Party Name: AJMAL & SONS	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00680/AM19/	RLA File :03/94/040/00430/AM19/	Lic.No/Date:0310824815 31.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norm: under:-

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Export item	Qty./Kg	Import item	Qty.
AGARWOOD OIL KK	82.000	AGARWOOD OIL LAO	50.891 Kg
AGARWOOD OIL AMIRI	16.000	AGARWOOD OIL MLS	11.683 Kg
AGARWOOD OIL SHK	19.000	AGARWOOD OIL COMB	20.872 Kg
AGARWOOD OIL KHKH	11.000	AGARWOOD OIL SIG	28.873 Kg
AGARWOOD OIL SS	72.000	AGARWOOD OIL TH	19.51 Kg
		AGARWOOD OIL KD	73.09 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

	Case No.:44/9/83-ALC1/2018	Party Name: GLOBUS INTERNATIONAL COATERS PVT. LTD,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Approved**
	HQ File :01/83/050/00681/AM19/	RLA File :03/94/040/00672/AM19/	Lic.No/Date:0310824820 31.10.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norm: under:-

165

Export item	Qty.	Import item	Qty.
Release Paper 80-90 GSM +/-10	50.000 M.T	Glassine Paper 80-90 GSM +/-10%	52.00 M.T

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

	Case No.:19/9/83-ALC1/2018	Party Name:ALPS CHEMICALS PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
166	HQ File :01/83/050/00656/AM19/	RLA File :08/24/040/00240/AM19/	Lic.No/Date:0810143806 01.11.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to T.A and the case is re-listed for 28.02.2019.

	Case No.:29/9/83-ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
167	HQ File :01/83/050/00666/AM19/	RLA File :05/24/040/00418/AM19/	Lic.No/Date:0510408295 01.11.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.

168	**Case No.:74/9/83-ALC1/2018**	Party Name:RUBAMIN LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00711/AM19/	RLA File :34/24/040/00278/AM18/	Lic.No/Date:3410044664 01.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to T.A and the case is re-listed for 28.02.2019.			

169	**Case No.:6/10/83-ALC1/2018**	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00726/AM19/	RLA File :03/95/040/00787/AM19/	Lic.No/Date:0310824860 01.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

170	**Case No.:7/10/83-ALC1/2018**	Party Name:VADIVARHE SPECIALITY CHEMICALS LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00727/AM19/	RLA File :03/95/040/00786/AM19/	Lic.No/Date:0310824859 01.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

171	**Case No.:14/9/83-ALC1/2018**	Party Name:OREN HYDROCARBONS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00651/AM19/	RLA File :04/24/040/00174/AM19/	Lic.No/Date:0410164855 05.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

172	**Case No.:16/9/83-ALC1/2018**	Party Name:GIRDHARS INTERNATIONAL	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00653/AM19/	RLA File :05/23/040/00344/AM19/	Lic.No/Date:0510408367 06.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.			

173	**Case No.:17/9/83-ALC1/2018**	Party Name:ARCHIDPLY INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00654/AM19/	RLA File :05/23/040/00320/AM19/	Lic.No/Date:0510408369 06.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

174	**Case No.:18/9/83-ALC1/2018**	Party Name: INDOGULF CROPSCIENCES LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00655/AM19/	RLA File :05/23/040/00343/AM19/	Lic.No/Date:0510408368 06.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and the decided to ratify the norms as under:-

Export item	Qty.	Import item	Qty.
Bifenthrin Technical 95%/98%	1 Kg	Lambda Acid 99% Lambda Acid 99 %	0.675 Kg
		Bifenthrin Alcohol 99% Bifenthrin Alcohol 99	0.500 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

175	**Case No.:75/9/83-ALC1/2018**	Party Name:JOCIL LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00712/AM19/	RLA File :66/24/040/00007/AM19/	Lic.No/Date:6610000019 08.11.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to. D/L dated 12.02.2019. File sent to T.A and the case is re-listed for 28.02.2019.

176	**Case No.:15/9/83-ALC1/2018**	Party Name:TERAH INTERNATIONAL	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00652/AM19/	RLA File :10/24/040/00063/AM19/	Lic.No/Date:1010060057 09.11.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to Deptt. of IPP and the case is re-listed for 28.02.2019..

177	**Case No.:20/9/83-ALC1/2018**	Party Name: ATANGI INDUSTRIES LLP	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00657/AM19/	RLA File :08/24/040/00247/AM19/	Lic.No/Date:0810143833 12.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

178	**Case No.:46/9/83-**	Party Name: EXCEL CROP	Meet No/Date:10/83-	**Status:Case**

	ALC1/2018	CARE LIMITED	ALC1/2018 31.01.2019	**Approved**
	HQ File :01/83/050/00683/AM19/	RLA File :03/94/040/00684/AM19/	Lic.No/Date:0310824976 12.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the Norms as under:-

Export item	Qty.	Import item	Qty.
Chloropyriphos 48% ec	1 Kg	Sodium Salt of Trichloro Pyridinol 85% Min.	0.365 Kg
		Diethyl Thiophosphoryl Chloride (DETCL)	0.300 Kg
		Solvent C IX	0.480 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

179	**Case No.:47/9/83-ALC1/2018**	Party Name: ASTEC LIFESCIENCES LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00684/AM19/	RLA File :03/94/040/00702/AM19/	Lic.No/Date:0310824968 12.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms norms as under:--

Export item	Qty.	Import item	Qty.
TEBUCONAZOLE Technical	1 Kg	POTASSIUM HYDROXIDE	0.47 Kg
		1,2,4 TRIAZOLE	0.30 Kg
		DIMETHYL SULFIDE	0.16 Kg
		1-(4-HLOROPHENYL)-4,4-DIMETHYL-3-PENTANONE	0.85 Kg
		N N DIMETHYL FORMAMIDE	0.15 Kg
		DIMETHYL ACETAMIDE	0.23 Kg
		METHYL CYCLOHEXANE	0.23 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

180	**Case No.:25/9/83-ALC1/2018**	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00662/AM19/	RLA File :31/83/040/00115/AM19/	Lic.No/Date:3110067229 13.11.2018	Defer Date:28.02.2019

	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28,.02.2019.			

181	**Case No.:77/9/83-ALC1/2018**	Party Name: SILVERLINE TAPES MFG. PVT. LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00714/AM19/	RLA File :02/24/040/00114/AM19/	Lic.No/Date:0210208796 13.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

182	**Case No.:54/9/83-ALC1/2018**	Party Name: AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00691/AM19/	RLA File :05/23/040/00306/AM19/	Lic.No/Date:0510408398 14.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.			

183	**Case No.:24/9/83-ALC1/2018**	Party Name: CALLISONS FLAVORS (INDIA) PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00661/AM19/	RLA File :31/83/040/00119/AM19/	Lic.No/Date:3110067236 16.11.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

184	**Case No.:49/9/83-ALC1/2018**	Party Name:KLJ ORGANIC LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00686/AM19/	RLA File :05/23/040/00356/AM19/	Lic.No/Date:0510408448 19.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norm: under:-

Export Item	Qty.	Import Item	Qty.
CHLORINATED PARAFFIN (Chlorine Content 51%-55%) (PACKED IN 3208 NOS. OF HM-HDPE DRUMS MADE OF HDPE GRANULES (27,268.000 KGS. WITHOUT WASTAGE))(EACH DRUM SHALL WEIGHT 8.5 KG AND STORAGE CAPACITY 265.000 KGS.)	1 Kg	PARAFFIN (C10 - C20)	0.503 Kg
		CHLORINE	0.5565 Kg
		HDPE GRANULES (TOTAL WEIGHT = 28,631.400 KGS.)	As per Packing Policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

185	**Case No.:50/9/83-ALC1/2018**	Party Name: PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00687/AM19/	RLA File :05/24/040/00434/AM19/	Lic.No/Date:0510408455 19.11.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.

186	**Case No.:80/9/83-ALC1/2018**	Party Name:MEGHMANI FINECHEM LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00717/AM19/	RLA File :34/24/040/00260/AM19/	Lic.No/Date:3410044705 20.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norm: under:-

Export Item	Qty.	Import Item	Qty.
CAUSTIC POTASH LYE (POTASSIUM HYDROXIDE LYE)	1 Kg	POTASSIUM CHLORIDE	0.55 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

187	**Case No.:81/9/83-ALC1/2018**	Party Name:MEGHMANI FINECHEM LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00718/AM19/	RLA File :34/24/040/00259/AM19/	Lic.No/Date:3410044706 20.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norm: under:-

Export Item	Qty.	Import Item	Qty.
CAUSTIC POTASH FLAKES (POTASSIUM HYDROXIDE FLAKES)	1 Kg	POTASSIUM CHLORIDE	1.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

188	**Case No.:32/10/83-ALC1/2018**	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00752/AM19/	RLA File :03/95/040/00725/AM19/	Lic.No/Date:0310825157 20.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

189	**Case No.:37/9/83-ALC1/2018**	Party Name:KRISHI RASAYAN	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00674/AM19/	RLA File :02/24/040/00124/AM19/	Lic.No/Date:0210208815 22.11.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

190	**Case No.:38/9/83-ALC1/2018**	Party Name:KRISHI RASAYAN	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00675/AM19/	RLA File :02/24/040/00123/AM19/	Lic.No/Date:0210208814 22.11.2018	Defer Date:

Decision The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

191	**Case No.:51/9/83-ALC1/2018**	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00688/AM19/	RLA File :05/23/040/00367/AM19/	Lic.No/Date:0510408644 27.11.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the

case. File sent to T.A and the case is re-listed for 28.02.2019.

192	**Case No.:78/9/83-ALC1/2018**	Party Name:KALPAKA CHEMICALS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00715/AM19/	RLA File :35/24/040/00026/AM19/	Lic.No/Date:3510045444 27.11.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to the firm has to account the export and import items subject to 2% wastage. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.:.			

193	**Case No.:31/10/83-ALC1/2018**	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00751/AM19/	RLA File :03/95/040/00724/AM19/	Lic.No/Date:0310825246 27.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

194	**Case No.:33/10/83-ALC1/2018**	Party Name:VIDHI SPECIALTY FOOD INGREDIENTS LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00753/AM19/	RLA File :03/95/040/00881/AM19/	Lic.No/Date:0310825270 28.11.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case and wait for the reply to D/L dated 14.02.2019. File sent to Deptt. of IIP and the case is re-listed for 28.02.2019.			

195	**Case No.:66/9/83-ALC1/2018**	Party Name:GREENLAM INDUSTRIES LIMITED.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00703/AM19/	RLA File :05/23/040/00379/AM19/	Lic.No/Date:0510408719 30.11.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to amendmen description of export item, Based on the written recommendation of Deptt. of IIP vide their U.O. No.7/90/2018-TSW dated 29.11.2018, uploaded along with these minutes or as the whichever is less under para 4.07 of HBP Vol.1. The letter signed by Technical authority is Placed at the end on this document. (Page No.). RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NOR COMMITTEE.			

196	**Case No.:18/10/83-ALC1/2018**	Party Name: OMTECH CHEMICAL INDUSTRIES	Meet No/Date:10/83-ALC1/2018	**Status:Case Deferred**

		PVT.LTD.	31.01.2019	
	HQ File :01/83/050/00738/AM19/	RLA File :03/95/040/00627/AM19/	Lic.No/Date:0310825351 03.12.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to T.A and the e case is re-listed for 28.02.2019.			

197	**Case No.:21/10/83-ALC1/2018**	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00741/AM19/	RLA File :03/95/040/00774/AM19/	Lic.No/Date:0310825359 03.12.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to T.A and the case is re-listed for 28.02.2019.			

198	**Case No.:22/10/83-ALC1/2018**	Party Name: SCOTTISH CHEMICAL INDUSTRIES	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00742/AM19/	RLA File :03/95/040/00862/AM19/	Lic.No/Date:0310825361 03.12.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

199	**Case No.:47/10/83-ALC1/2018**	Party Name: ARVIND LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00767/AM19/	RLA File :08/24/040/00279/AM19/	Lic.No/Date:0810144015 03.12.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to the firm has to account the export and import items subject to 3% wastage. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.**:**			

200	**Case No.:42/10/83-ALC1/2018**	Party Name: SWASTIK PLASTOALLOYS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00762/AM19/	RLA File :02/24/040/00126/AM19/	Lic.No/Date:0210208832 04.12.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to defer the case as per decision by the committee. File sent to T.A and the case is re-listed for 28.02.2019.			

201	**Case No.:48/10/83-ALC1/2018**	Party Name: MESO CARBON INDIA PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**

HQ File :01/83/050/00768/AM19/	RLA File :08/24/040/00273/AM19/	Lic.No/Date:0810144022 04.12.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	*Import Item*	Qty.
Activated Carbon for Gas Treatment	1 Kg	Activated Carbon	1.02 Kg content contained in Export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.:

202	**Case No.:69/9/83-ALC1/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00706/AM19/	RLA File :05/24/040/00494/AM19/	Lic.No/Date:0510408756 05.12.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.

203	**Case No.:70/9/83-ALC1/2018**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00707/AM19/	RLA File :05/24/040/00495/AM19/	Lic.No/Date:0510408757 05.12.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.

204	**Case No.:73/9/83-ALC1/2018**	Party Name:VEDANTA LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00710/AM19/	RLA File :05/24/040/00489/AM19/	Lic.No/Date:0510408755 05.12.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case . File sent to T.A and the case is re-listed for 28.02.2019.

205	**Case No.:19/10/83-ALC1/2018**	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00739/AM19/	RLA File :03/95/040/00882/AM19/	Lic.No/Date:0310825424 05.12.2018	Defer Date:

Decision The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.:

206	**Case No.:20/10/83-ALC1/2018**	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00740/AM19/	RLA File :03/95/040/00883/AM19/	Lic.No/Date:0310825423 05.12.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the Norms as applied for by the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

207	**Case No.:24/10/83-ALC1/2018**	Party Name:RAAH HOME SOLUTIONS LLP	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00744/AM19/	RLA File :03/95/040/00914/AM19/	Lic.No/Date:0310825450 05.12.2018	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A. The case is re-listed for 28.02.2019.

208	**Case No.:23/10/83-ALC1/2018**	Party Name: LOPAREX INDIA PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00743/AM19/	RLA File :03/95/040/00917/AM19/	Lic.No/Date:031082546 4 06.12.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	*Import Item*	Qty.
RELEASE LINERS (ONE SIDE SILICONE COATED PAPER) 25 TO 30 GSM + / - 10% 200000.000 KGS 7407400.000 SQM	1 Sq Meter	BLEACHED MACHINED GLAZED KRAFT PAPER IN JUMBO ROLL OF RELEVANT GSM (25 TO 30 GSM) + / - 10% 210000.000 KGS/7777770.000 SQM	1.05 Sq. Meter/Sq.Mt. content contained in Export product .
		SILICONE POLYMER	2.1 Grms/Sq.mt. of export product
		CATALYST FOR SILICONE	0.021grams/Sq.Mt. of export Product.
		CROSS LINKER FOR SILICONE	0.147 gram/ Sq.Mt.of export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

209	**Case No.:44/10/83-ALC1/2018**	Party Name:ALOK MASTERBATCHES	Meet No/Date:10/83-ALC1/2018	**Status:Case Approved**

		PRIVATE LIMITED	31.01.2019	
	HQ File :01/83/050/00764/AM19/	RLA File :05/23/040/00354/AM19/	Lic.No/Date:0510408856 10.12.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

210	**Case No.:45/10/83-ALC1/2018**	Party Name: ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00765/AM19/	RLA File :05/23/040/00360/AM19/	Lic.No/Date:0510408855 10.12.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

211	**Case No.:9/10/83-ALC1/2018**	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status: Case Deferred**
	HQ File :01/83/050/00729/AM19/	RLA File :10/24/040/00073/AM19/	Lic.No/Date:1010060082 11.12.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H e mail issued on 11.02.2019.The case is re-listed for 28.02.2019.			

212	**Case No.:43/10/83-ALC1/2018**	Party Name:ALOK MASTERBATCHES PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00763/AM19/	RLA File :05/23/040/00351/AM19/	Lic.No/Date:0510408884 12.12.2018	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to ratify the norms as applied for by the firm. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

213	**Case No.:46/10/83-ALC1/2018**	Party Name:BOS NATURAL FLAVORS PVT. LTD.	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00766/AM19/	RLA File :10/24/040/00084/AM19/	Lic.No/Date:1010060094 28.12.2018	Defer Date:28.02.2019
	Decision : The Committee considered the case as per agenda and decided to call for the firm for Personal Hearing. P.H Letter issued on 11.02.2019 and the case is re-listed for 28.02.2019.			

214	**Case No.:49/10/83-ALC1/2018**	Party Name: KALPAKA CHEMICALS PVT. LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Approved**
	HQ File :01/83/050/00769/AM19/	RLA File :35/24/040/00032/AM19/	Lic.No/Date:3510045464 31.12.2018	Defer Date:

Decision : The Committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Qty.	*Import Item*	Qty.
Activated Carbon Acid Washed with Granualized Steam	140800 Kg	*Raw Activated Carbon RC412 (4*12) Packed in 400KGS Bags*	146160 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

215	**Case No.:52/10/83-ALC1/2018**	Party Name:AAPT DISTRIBUTION PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00772/AM19/	RLA File :04/24/040/00215/AM19/	Lic.No/Date:0410165053 01.01.2019	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to T.A and the case is re-listed for 28.02.2019.

216	**Case No.:39/10/83-ALC1/2018**	Party Name:SAMRAT PLYWOOD LTD.,	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00759/AM19/	RLA File :22/24/040/00070/AM19/	Lic.No/Date:2210016042 03.01.2019	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to Deptt. of IPP and the case is re-listed for 28.02.2019.

217	**Case No.:50/10/83-ALC1/2018**	Party Name:COLOUR CHROMES PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2018 31.01.2019	**Status:Case Deferred**
	HQ File :01/83/050/00770/AM19/	RLA File :02/24/040/00144/AM19/	Lic.No/Date:0210208895 03.01.2019	Defer Date:28.02.2019

Decision : The Committee considered the case as per agenda and decided to defer the case. File sent to (S.K)T.A and the case is re-listed for 28.02.2019.

Date: 01.03.2019
Place:New Delhi

Ashok Kumar Kanodia
Foreign Trade Development Officer

Case No. 91

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F. No. 7/94/2018-TS

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION

(TSW Section)

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Subject : Advance Authorization No. 0510407666 dated 31.08.2018 for the export of (i) Scholl Cracked Heel Repair Cream K+ (ii) Expert Care Advance Repair Foot Cream and (iii) Expert Care Skin Foot Cream - M/s Reckitt Benckiser Healthcare India Ltd

Ref : DGFT UO. No.01/83/050/519/AM-19/DES-IV/142 dated 22.08.2018

The case has been examined and based on approved formula from Drug Authority and allowing 0.5% wastage, the following norm is recommended :-

Export Item(i) :- Scholl Cracked Heel Repair Cream K+

Quantity :- 2000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended in grams per Kg of export product
1.	Radia 7336 (Decyl Oleate)	89.19
2.	Isolan GPS	Deleted not given in approved formula
3.	Cynergy TK	1.005
4.	Lanolin-stella	50.25
5.	D-Panthenol	7.035
6.	Was BP-EP Silk 783-L (White Soft Paraffin)	50.25
7.	Carbomer Ultrez 10	3.52
8.	Paraffin Wax 60-63	20.10
9.	Euxyl K340	10.05
10.	Hya Care Filler CL	Deleted not given in approved formula

Export Item (ii):- Expert Care Advance Repair Foot Cream

Quantity: - 45000 Kg

P.T.O

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Import Items:

Sl. No.	Item Description	Quantity recommended in grams per Kg of export product
1.	Radia 7336 (Decyl Oleate)	160.50
2.	Isolan GPS	79.19
3.	Cynergy TK	1.005
4.	Lanolin-stella	50.25
5.	D-Panthenol	7.035
6.	Was BP-EP Silk 783-L (White Soft Paraffin)	110.55
7.	Carbomer Ultrez 10	3.52
8.	Paraffin Wax 60-63	20.10
9.	Euxyl K340	10.05
10.	Hya Care Filler CL	5.025

Export Item(iii) :- Expert Care Skin Foot Cream

Quantity :- 3000 Kg

Import Items:

Sl. No.	Item Description	Quantity recommended in grams per Kg of export
1.	Radia 7336 (Decyl Oleate)	160.50
2.	Isolan GPS	79.19
3.	Cynergy TK	1.005
4.	Lanolin-stella	50.25
5.	D-Panthenol	7.035
6.	Was BP-EP Silk 783-L (White Soft Paraffin)	110.55
7.	Carbomer Ultrez 10	3.52
8.	Paraffin Wax 60-63	20.10
9.	Euxyl K340	10.05
10.	Hya Care Filler CL	5.025

(NAND LAL)
Consultant
31.12.2018

DGFT(DES-IV)

Case No. 1/15

165/10. 64

F.No.7/24/2019-TSW
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)

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10

Subject: Advance authorization No. 0910066699 dated 28.09.2018 for the export of Double Side Decorative Laminates with Barrier Paper (Thickness 2.49 mm and below) - M/s. Elite Laminates Pvt. Ltd.

Ref: DGFT U.O. No. 01/83/050/00623/AM19/ Dated: 07.11.2018

Taking cue from SION H-68, following norms are recommended:-

H68	**Double Side Decorative Laminates with Barrier Paper (thickness 2.49 mm and below)**	**1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%**	1	Kraft Paper	9.15 kg or applied quantity whichever is less
			2	Base Paper	0.214 kg or applied quantity whichever is less
			3	Barrier Paper	0.172 kg or applied quantity whichever is less
			4	Tissue Paper	0.027 kg or applied quantity whichever is less
			5	Phenol	3.52 kg or applied quantity whichever is less
			6	Melamine	0.362 kg or applied quantity whichever is less
			7	Methanol	3.85 kg or applied quantity whichever is less
			8	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:1.The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on less than 2.50 mm thickness.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Para formaldehyde/Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: AxB/C where A=Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%B=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported. C = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

(NAND LAL)
Consultant
21-01-2019

DGFT (DES-IV)

65

Case No, 122, 136, 208

same

No.7/240/2017-TSW
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
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Subject : Advance authorization for the export of Release Liners (Two side Silicon Coated Paper) - M/s Loparex India Pvt. Ltd.

Ref : **DGFT UO. No.**01/83/050/251/AM-18/DES-IV

Advance authorization No.~~0310813336 dated 29-05-2017~~ (iii) 0310824641 dt. 6/11/18 (i) 0310827455 dt. 31/10/18 (ii) 0310824411 dt. 15/10/18

The case has been examined and the following norms are recommended on repeat basis:-

Export product: Release Liners (Two Side Silicon Coated Paper) 60 to 65 GSM+/- 10, 50000 Kgs 833333.330 Sq. Mt.

Quantity : 1 Sq. Meter

Import Items:

Sl. No.	Item Description	Quantity recommended
1	Glassine Release Base Paper in Jumbo Roll of relevant GSM 60 to 65 GSM +/-10%	1.05 Sq. Meter / Sq. Mt. content contained in export product 2.1 gm
2	Silicone Polymers (100% Solid)	~~4.2~~ grams / Sq. Mt. of export product
3	Catalyst for Silicone	~~0.042~~ grams / Sq. Mt. of export product
4	Cross Linker for Silicone	0.147 gram / Sq. Mt. of export product

~~0.021~~ 0.0735

(NAND LAL)
Consultant
22-09-2017

Consultant (B)

TA (B)

66

Case No. 195.
Case No. 106.

(i) Licence No. 0810143464 dt. 12/9/18.

सं. 7/90/2018-टीएस

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

औद्योगिक नीति एवं संवर्धन विभाग

(टीएस अनुभाग)

विषय GREENLAM INDUSTRIES LTD, AA 05/0408719 dt. 30/11/18 ~~05/1/2018 Dt. 203 Dt.~~20.07.2018 का आवेदन इनपुट आउटपुट मानदंडों के संबंध में। 05/0408719 dt. 30/11/18 703

संदर्भ :~~01/83/050/00488/AM-19/ dt. 28.09.2018~~ 19/12/18

Taking cue from H-68 and the cases approved in the past, the following norms are recommended:-

Export Item:

S. No.	Item Description	Quantity (Kg.)
1 to 3	Double Side Decorative Laminates with Barrier Paper size Thickness ~~25 mm~~ to ~~30 mm~~, as per the application 1.8 to 2.20 mm	1 Sq.Mtr x 10.00 mm thickness of 14.5 kg +/- 2.5%

Import Items:

Sl. No.	Item Description	Quantity recommended
1.	Kraft Paper (60 GSM to -230GSM)	9.15 kg or applied quantity whichever is less
2.	Base Paper(50 GSM to -150GSM)	0.214 kg or applied quantity whichever is less
3.	Barrier Paper(50 GSM to -150GSM)	0.172 kg or applied quantity whichever is less
4.	Tissue Paper(18 GSM to -45GSM)	0.027 kg or applied quantity whichever is less
5.	Phenol	3.52 kg or applied quantity whichever is less
6.	Melamine	0.362 kg or applied quantity whichever is less
7.	Methanol	3.85 kg or applied quantity whichever is less
8.	B.O.P.P. Film	0.01 kg or applied quantity whichever is less

Note:

1. The above norms are based on 10.00 mm thickness with average weight of 14.5 kg +/- 2.5% and are applicable on ~~25.0~~ mm to ~~28.0 mm~~ thickness. 1.8 to 2.20 mm.
2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft paper to be allowed may be arrived at by adopting the following formula: **A x B/C** where **A**=*Quantity allowed for 10.00 mm thickness of weight.14.5 kg +/- 2.5%*,**B**=The thickness or weight/ sq. Meter of decorative laminates proposed to be exported, **C** = Either the Standard thickness of 10.00 mm or the Standard weight of 14.5 kg/Sq.Meter of 10.00 mm thickness.
3. The quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of thickness and weight of decorative laminate to be exported.

(NAND LAL)
Consultant
29-11-2018

DGFT (DES-IV)

Case No. 358 67

No.7/89/2017-TSW
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(TSW- SECTION)
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Subject: Application for fixation of norms under Para 4.06 of HB.P. 2015-20 for Flushed Pigment (Dispersed In Non-Aqueous Media) For Printing Ink Cold Set Eco Magenta - M/s. Huber Group India Pvt. Ltd.

Ref : 01/83/171/022/AM-18/DES-IV/261 dated 26-03-2018

Vide email dated 21.04.2018, the firm has submitted details of the case saying that they will import raw materials for the manufacture of Pigment Yellow for printing inks, oil Soluble Phenolic Resin Based Varnish, Vegetable Oil Based Fatty Butyl Esters, Structured Phenolic Modified Rosin Ester, Printing ink vehicle, Phenol Modified Hydro Carbon Resin Oxyaluminium Octoate, Soya Alkyd, etc have been fixed, allowing its raw materials. They have submitted a material balance for the export item and stated that as per their marketing strategy of inks in International Market which is very competitive, as it is their trade secret to offer their products, having different ratio of solid content to different customers spread across the world at different terms and conditions. They have requested not to insist on the solid content in the resultant product.

2. Subsequently, vide letter dated 15.06.2018, the firm has stated that in the initial request the word FLUSHED PIGMENT was not incorporated in description of resultant product. As the resultant product is Flushed Pigment, it is advisable to incorporate the same in Final Product to match the same with relevant and appropriate H.S. Code 32129090. There is a no change in input material and quantity as was requested earlier.

3. Based on information furnished by the firm (also giving material balance for the solid content) and production consumption data, the following norms is recommended:

Export Item: FLUSHED PIGMENT (DISPERSED IN NON-AQUEOUS MEDIA) FOR PRINTING INK COLD SET ECO MAGENTA

Quantity: 1 kg

Import item:

S. NO.	Item Description	Quantity Recommended (in kg.)
1	**Raw Materials of Rubin 57**	
1.1.1	Oligo Triacrylate -50	0.0029
1.1.2	Tobias Acid	0.0009

1.1.3	Para Amino Benzamide	0.0008
1.1.4	Additive	0.0088
1.1.5	Additive	0.0057
1.1.6	Solsperse 22000 Polymeric Dispersant	0.0043
1.1.7	Hydrochloric Acid (Pure)	0.1921
1.1.8	Caustic Soda Lye	0.1992
1.1.9	Bon Acid	0.1053
1.1.10	Sodium Nitrite	0.0389
1.1.11	Rosin	0.0432
1.1.12	Calcium Chloride Solution	0.0911
1.1.13	4B Acid	0.1050
2	**Oil Soluble Phenolic Resin Based Varnish (Grinding Varnish) or its Raw Materials**	
2.1	Vegetable Oil Based Fatty Butyl Esters	0.2013
2.2	Structured Phenolic Modified Rosin Ester	0.2270
2.1	**Vegetable Oil Based Fatty Butyl Esters or its Raw Materials**	
2.1.1	Vegetable Oil Distilled Fatty Acid	0.1686
2.1.2	Mix Xylene	0.0016
2.1.3	Normal Butanol	0.0457
2.1.4	Para Toluene Sulphonic Acid	0.0003
2.1.5	Tri Phenyl Phosphite	0.0003
2.2	**Structured Phenolic Modified Rosin Ester or its Raw Materials**	
2.2.1	Additives	0.0003
2.2.2	Maleic Anhydride	0.0075
2.2.3	Paraformaldehyde	0.0155
2.2.4	Pentaerythritol	

		0.0228
2.2.5	Alkyl Phenol	0.0270
2.2.6	Rosin	0.1844
2.2.7	Butylated Hydroxy Toluene	0.0013
3	**Soya Alkyd With T Acid or its Raw Materials**	
3.1.1	Vegetable Oil(Soya/Linseed/Coconut)	0.0588
3.1.2	Pentaerythritol	0.0069
3.1.3	Isopthalic Acid	0.0141
3.1.4	Tri Phenyl Phosphite	0.0001
4	**Coxi (Oil Retarder) Containing Butylated Hydroxytoluene 25% or its Raw Materials**	
4.1.1	Butylated Hydroxy Toluene	0.0040
4.1.2	Vegetable Oil Based Fatty Butyl Esters	0.0119
5	**Vegetable Oil (Soya/Linseed/Coconut)**	0.2060
6	**Packing Grease or its Raw Materials**	
6.1.1	Soya Oil	0.0074
6.1.2	Panoil 400	0.0003
6.1.3	Claytone	0.0013
6.1.4	Proxel Mb	0.000009
7	**Ortho Phosphoric Acid**	0.0015

(NAND LAL)
Consultant
06.07.2018

DGFT(DES-IV)